FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M2M BUILDTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M2M BUILDTECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19/09/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2012PTC242480
5.	Address of the registered office and principal office (if any) of corporate debtor	**REGISTERED OFFICE:** House No. G-3/193-194, First Floor, Sector-16, Rohini, Sector 5, North West Delhi- 110085. **PRINCIPAL OFFICE:** 39-G, Pocket A-1, Mayur Vihar Phase- III, New Delhi – 110096. **BRANCH OFFICE:** Friends Colony, Ground Floor, near Omaxe City Gate, Rajan Tower, Rohtak, Haryana, India, 124001.
6.	Insolvency commencement date in respect of corporate debtor	24/03/2025 (Copy of order received on 25/03/2025)
7.	Estimated date of closure of insolvency resolution process	20/09/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Akhil Ahuja **IBBI/IPA-001/IP-P-02072/2020-2021/13213**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mavent Restructuring Services LLP S-376, Panchshila Park, New Delhi- 110017 **caakhilahuja@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mavent Restructuring Services LLP S-376, Panchshila Park, New Delhi- 110017 **cirp.m2m@gmail.com**
11.	Last date for submission of claims	**07/04/2025**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	**Allottee under Real Estate Project**
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	**1. Gunjan Arora** **2. Raj Kumar Soni** **3. Uma Garg**

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: 1. **Gunjan Arora**- IBBI/IPA-003/N-00404/2021-2022/14056 Address: House No - 82, Block - H, Sector -10, DLF, Faridabad, Haryana, 121006. 2. **Raj Kumar Soni**- IBBI/IPA-002/IP-N01219/2022-2023/14136 Address: 127, Second Floor, IP Colony, Sector 30-33, Gate No 3, Indraprastha Colony, Faridabad, Haryana, 121003 3. **Uma Garg** IBBI/IPA-001/IP-P-02088/2020-2021/13256 Address: 29 GF, Housing Board Society, Fazilpur Road, Near Eldeco Mensions, Sector 48, Gurgaon, Haryana, 122018.

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of M2M BUILDTECH PRIVATE LIMITED on 24/03/2025.

The creditors of M2M BUILDTECH PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 07/04/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three insolvency professionals listed against entry No.13 to act as Authorised Representative of the class- Allotees under Real Estate Projects in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Akhil Ahuja,
Interim Resolution Professional,
M2M BUILDTECH PRIVATE LIMITED
IBBI/IPA-001/IP-P-02072/2020-2021/13213
Authorization for Assignment is valid upto 31/12/2025
Address: Mavent Restructuring Services LLP
S-376, Panchshila Park, Panchsheel Enclave, South Delhi,
New Delhi- 110017
Place: New Delhi
Date: 27.03.2025

:

HDFC BANK
We understand your world

Legal Cell : Plot # 31, Najafgarh Industrial Area, Tower-A, 1st Floor, Shivaji Marg, Moti Nagar, New Delhi - 110015

"APPENDIX- IV-A [See proviso to rule 8 (6)] Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of HDFC Bank Ltd. Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" as per the details mentioned below : -

Name/s of Borrower(s) / Guarantor(s)	Outstanding as per Sec 13(2) Notice dated 01/08/2019*	Reserve Price (Rs.)	Earnest Money Deposit (EMD)	Date of Auction and Time
1. M/s Country Line Logistics Pvt. Ltd. 2. Mr. Nitin Malhotra 3. Mr. Ravinder Nath Malhotra 4. Mr. Rajender Kumar Jagga 5. Mr. Raunaq Verma 6. Ms. Mamta Malhotra	Rs.13,73,26,498/- (Rupees Thirteen Crore Seventy-Three Lakh Twenty Six Thousand Four Hundred and Ninety Eight Only) as on 01.08.2019*	4,90,00,000/-	49,00,000/-	16/04/2025 from 12.00 PM to 2.00 PM**

Description of the Immovable Property / Secured Asset: House No. A-103, Sector Sigma-I, Greater Noida, Utter Pradesh

* Together with further interest, cost, expenses and charges as applicable till payment and/or realisation.
For detailed terms and conditions of the sale, please refer to the link provided in HDFC Bank Ltd. Secured Creditor's website https://www.hdfcbank.com/personal/resources/important-notices.
For any property related query may contact Mr. Arvind Sahota & Mr. Bhuwan Singh (Authorised Officers), MOB No: 9582595505 & 9212504642.

Date: - 27.03.2025, Place: - Delhi & NCR **Authorised Officer, HDFC Bank Ltd.**

CAPRI GLOBAL CAPITAL LIMITED

CAPRI GLOBAL CAPITAL LIMITED

Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013, **Circle Office** :-9B, 2nd Floor, Pusa Road, New Delhi – 110060

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of Capri Global Capital Limited .(CGCL) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to CGCL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further applicable interest from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to CGCL by the said Borrower(s) respectively.

S. N.	Name of the Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of secured asset (immovable property)
1.	(Loan Account No. LNMEDEL000013771 (Old) 80400005580114 (New) (Netaji Subhash Place Branch) Mr.Jagdish D (Borrower)Mrs. Sheela Devi, Mr.Deepak Singh Awana (Co-Borrower)	19-03-2025 Rs. 20,19,145 (As on 18-03-2025)	All that Piece and Parcel of House No. 13, admeasuring 50 Sq. Yds., Ward No. 4 (New Ward No. 06), Defence Colony, Baluda Road, Khewat No. 988/833, Kata No.1192, Khatauni No. 1056, M. No. 220, Kila No. 6(8-0), Mouja & Teh. Sohna (now known as New Friends Colony), Dist. Gurgaon, Haryana - 122103 Bounded As: East By: 20 ft. Common Road, West By: Other's Property, North By: Plot of Sh. Ravindra Bhamla - Surendra Bhamla, South By: Plot of Sh. R. K. Raghav

If the said Borrowers shall fail to make payment to CGCL as aforesaid, CGCL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of CGCL. Any person who contravenes or abets contravention of the provisions of the said Actor Rules made the reunder, shall be liable for imprisonment and/or penalty as provided under the Act.

Place : DELHI NCR Date : 27/03/2025 **Sd/- (Authorised Officer) For Capri Global Capital Limited (CGCL)**

SMFG Grihashakti
Nayi Asha. Naya Vishwas

SMFG India Home Finance Company Ltd.

(Formerly Fullerton India Home Finance Co. Ltd.)

Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai-400 051. **Regd. Off.** : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai-600 116, T. N.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [(Appendix IV) Rule 8(1)]

WHEREAS the undersigned being the Authorized Officer of **SMFG India Home Finance Co. Ltd.** (*Formerly Fullerton India Home Finance Co. Ltd.*) a Housing Finance Company [duly registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFC") under Securitisation and Reconstruction of Financial Assests and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon **within 60 days** from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has **Taken POSSESSION** of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "**SMHFC**" for an amount as mentioned herein under and interest thereon.

S. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	LAN :- 613339511539288 & 613339211488658 1. Rahul Kumar S/o. Guru Dayal Singh 2. Suman, W/o. Rahul Kumar	All That Residential House, Bearing House No. 159, Built On Area 77.28 Sq. Meters, Situated In Mohalla Bahauddin. Kasba : Gangoh, Pargana : Gangoh, Tehsil : Nakur, Dist. Saharanpur. ➢ **Boundaries - • East :** House of Mr. Didar Singh; • **West :** Gali 8 Fit Wide; • **North :** Passage 18 Feet Wide; • **South :** Plot Of Mr. Magno & Sanjay.	16.10.2024 ₹ 22,13,058/- (Rs. Twenty Two Lakhs Thirteen Thousand Fifty Eight Only) with interest as on 13.10.2024	25.03.2025
2	LAN :- 613339511306568 1. Rajesh S/o. Ram Singh 2. Sunita W/o. Rajesh Singh	Plot No. 1 KA Part of West & Plot No. 84 Part of East Area 133.33 Sq. Gaj, Or 111.47 Sq. Mtrs., Situated In Khasra No. 267, Wake Gram Panjaura, Bairoon Pragna, Tehsil & Dist. Saharanpur Dar Abadi Shreekrishna Dham Colony, Near Friends Colony. ➢ **Boundaries as a Deed - • East :** Part of Plot No. 1; • **West :** Part of Plot No. 64; • **North :** Plot No. 66 or 67; • **South :** Road 25 Fit Wide.	16.12.2024 ₹ 17,44,456/- (Rs. Seventeen Lakhs Forty Four Thousand Four Hundred Fifty Six Only) with interest as on 12.12.2024	24.03.2025
3	LAN :- 613339211488657 1. Virendra Kumar S/o. Molhar Singh 2. Neeraj Rani W/o. Virendra Kumar	4 / 5th Share of House South House Rakbai 103.44 Sq. Yard or 86.48 Sq. Mtrs **Total House** Rakbai 129.30 Sq. Yard Or 108.11 Sq. Mtrs. Situated In Khasra No. 119 or 120, Vill. Sheikhpura Qadeem, Pargana, Tahsil & Dist. Saharanpur ➢ **Boundaries - • East :** Road 15 Fit Or 4.57 Metrs; • **West :** Plot Others; • **North :** Plot Others; • **South :-** Hafiz Sahid	16.12.2024 ₹ 18,11,352/- (Rs. Eighteen Lakhs Eleven Thousand Three Hundred Fifty Two Only) with interest as on 12.12.2024	24.03.2025
4	LAN :- 610839511298119 1. Prbhu Dayal S/o. Devi Singh 2. Saroj W/o. Prbhu Dayal	A Residential House Nagar Palika No. 14/359, Measuring 100 Sq. Yard 84 Sq. Mtrs. Consisting (Part) of Khasra No. 235 & 244 Situated At Asba Garhmukteshwar Ward No. 11, Mohall Nai Basti East Pargna Garhmukteshwar Dist. Ghaziabad. ➢ **Boundaries - • East :** House Of Devi Singh; • **West :** Property of Rajesh; • **North :** 12 fit Wide Road; • **South :** Plot Of Shiv Sahai.	16.12.2024 ₹ 15,41,796/- (Rs. Fifteen Lakhs Forty One Thousand Seven Hundred Ninty Six Only) with interest as on 12.12.2024	25.03.2025

Sd/-

Place : Saharanpur / Ghaziabad, Uttar Pradesh
Date : 25.03.2025 / 24.03.2025

Authorized Officer, **SMFG INDIA HOME FINANCE CO. LTD.** (Formerly Fullerton India Home Finance Co. Ltd.)

Public Notice For E-Auction Cum Sale (Appendix – IV A) (Rule 8(6))

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No.98,Udyog Vihar, Phase-IV,Gurgaon-122015.(Haryana) and **Branch Office at:- "30/30E, Upper Ground Floor, Shivaji Marg, New Delhi - 110015 "/ 317-321, 3rd Floor, Krishna Plaza, Tez Garhi Chowk, Garhi Road, Meerut, 250004** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Auhorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflonehome.com

Borrower(s) / Co- Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Raj Kumar 2. Mrs. Rani (Prospect No IL10475715)	10-Jul-2024 Rs. 2210265/- (Rupees Twenty Two Lakh Ten Thousand Two Hundred and Sixty Five Only) Bid Increase Amount Rs.25,000/-(Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing RHS Upper Ground Floor Without Roof Rights of Property No. 80, With One Two Wheeler Common Parking Space in the Stilt Area and Also Having Lift Facility, Alongwith Common Stairlcases, Entrance, And Use of other Common Facilities, Out of Khasra No. 79/3, Situated In The Area of Village Hastsal Abadi Known as Om Vihar Phase V, In Block-D, Uttam Nagar, New Delhi, 110059 Area Admeasuring (In Sq. Ft.): Property Type: Saleable_Area, Carpet_ Area Property Area: 450.00, 360.00	10-Jan-2025 Total Outstanding as On Date 08-Mar-2025 Rs. 26,30,447/- (Rupees Twenty Six Lakh Thirty Thousand Four Hundred and Forty Seven Only)	Rs. 23,41,000/- (Rupees Twenty Three Lakh Forty One Thousand Only) Earnest Money Deposit (EMD) Rs.2,34,100/- (Rupees Two Lakh Thirty Four Thousand One Hundred Only)
1. Mr. Pankaj 2. Mrs. Bobi Devi (Prospect No IL10318166)	10-Jul-2024 Rs. 24,83,542/- (Rupees Twenty Four Lakh Eighty Three Thousand Five Hundred & Forty Two Only) Bid Increase Amount Rs.25,000/-(Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Entire First Floor Without Roof/Terrace Rights Part Of Free Hold Built-Up Property Bearing No.97, Block-A, Pocket-00, Sector-2, Situated In The Layout Plan of Rohini Residential Scheme Rohini, Delhi, 110085. Area Admeasuring (In Sq. Ft.): Property Type: Land_Area Property Area: 341.00 **(Area admeasuring 310 Sq.Ft.)**	18-Dec-2024 Total Outstanding as On Date 08-Mar-2025 Rs. 29,36,955/- (Rupees Twenty Nine Lakh Thirty Six Thousand Nine Hundred and Fifty Five Only)	Rs.17,58,000/- (Rupees Seventeen Lakh Fifty Eight Thousand Only) Earnest Money Deposit (EMD) Rs.1,75,800/- (Rupees One Lakh Seventy Five Thousand Eight Hundred Only)
1. Mr. Rajan Kumar Tiwari 2. Mrs. Amita Tiwari (Prospect No IL10223782, IL10045850)	20-Feb-2024 Rs. 47,08,882/- (Rupees Forty Seven Lakh Eight Thousand Eight Hundred and Eighty Two Only) Bid Increase Amount Rs.25,000/-(Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Built Up 1st Floor (Front Side Lhs), Without Roof/ Terrace Rights, Built on Property Bearing No.117, Out of Khasra No. 665, Situated In The Old Abadi Of Lal Dora, Village Nawada, Uttam Nagar, New Delhi, 110059. Area Admeasuring (In Sq.Ft.): Property Type: Super_Built_Up_Area, Carpet_ Area, Land_Area Property Area: 540.00, 507.00, 720.00	23-Jul-2024 Total Outstanding as On Date 08-Mar -2025 Rs. 58,34,786/- (Rupees Fifty Eight Lakh Thirty Four Thousand Seven Hundred and Eighty Six Only)	Rs. 21,95,000/- (Rupees Twenty One Lakh Ninety Five Thousand Only) Earnest Money Deposit (EMD) Rs. 2,19,500/- (Rupees Two Lakh Nineteen Thousand Five Hundred Only)
1. Mr. Anurag Notiyal 2. Mrs. Bimla Devi Nautiyal 3. Mrs. Sapna Bhatt (Prospect No IL10274282)	06-Sep-2024 Rs.19,42,999/- (Rupees Nineteen Lakh Forty Two Thousand Nine Hundred and Ninety Nine Only) Bid Increase Amount Rs.25,000/-(Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Built up Second Floor, Without Terrace/Roof Right, Plot bearing Pvt No. 53A, Out of Khasra No. 503, Situated within Extended Lal Dora, Abadi of Village Burari, Delhi, 110084. Area Admeasuring (In Sq.Ft.) Property Type: Area_Admeasuring Property Area: 540.00	10-Feb-2025 Total Outstanding as On Date 08-Mar-2025 Rs. 21,16,005/- (Rupees Twenty One Lakh Sixteen Thousand and Five Only)	Rs.18,41,000/- (Rupees Eighteen Lakh Forty One Thousand Only) Earnest Money Deposit (EMD) Rs. 1,84,100/- (Rupees One Lakh Eighty Four Thousand One Hundred Only)
1. Mr. Kanhaiya Lal 2. Mr. Ramveer Singh 3. Mrs. Neelam Devi (Prospect No IL10165294)	16-Aug-2024 Rs.21,69,386/- (Rupees Twenty One Lakh Sixty Nine Thousand Three Hundred and Eighty Six Only) Bid Increase Amount Rs.25,000/-(Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Property No-243, 3rd Floor, Left Hand Side, with roof rights, Part of khasra no 346, Property No.243, Village Bindapur, T-Extn, Uttam Nagar, New Delhi-110059. Area Admeasuring (In Sq. Ft.): Property Type: Saleable_Area, Carpet_Area Property Area: 450.00, 405.00	01-Feb-2025 Total Outstanding as On Date 07-Mar-2025 Rs.22,93,311/- (Rupees Twenty Two Lakh Ninety Three Thousand Three Hundred and Eleven Only)	Rs.16,14,000/- (Rupees Sixteen Lakh Fourteen Thousand Only) Earnest Money Deposit (EMD) Rs.1,61,400/- (Rupees One Lakh Sixty One Thousand Four Hundred Only)
1. Mr. Vikram 2. Mrs. Seema (Prospect No IL10329097)	16-Aug-2024 Rs. 1569840/- (Rupees Fifteen Lakh Sixty Nine Thousand Eight Hundred and Forty Only) Bid Increase Amount Rs.25,000/-(Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Residential house C 08, Municipal No., on Plot no C 8, khasra no 122, Situated in Suryapuram Colony Rajasv, Village Noornagar, Pargana and tehsil and distt Meerut, UP, 250002 Area Admeasuring (In Sq. Ft.): Property Type: Land_Area, Built_Up_Area, Carpet_Area Property Area: 450.00, 600.00, 510.00.	Symbolic Possession 23-Nov-2024 Total Outstanding As On Date 08-Mar-2025 Rs.16,84,914/- (Rupees Sixteen Lakh Eighty Four Thousand Nine Hundred and Fourteen Only)	Rs.11,76,000/- (Rupees Eleven Lakh Seventy Six Thousand Only) Earnest Money Deposit (EMD) Rs.1,17,600/- (Rupees One Lakh Seventeen Thousand Six Hundred Only)
	Important Information: This auction is published basis possession vide Sec 13 (4) of SARFAESI Act. Physical possession will be offered post receiving of Section -14 order as per process laid down under SARFAESI Act and as and when physical possession will be taken. Bidder shall do necessary due-diligence in respect of documents and legality before participating in auction proceedings			

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
09-Apr-2025 1100 hrs -1400 hrs	11-Apr-2025 till 5 pm.	16-Apr-2025 1100 hrs.-1300 hrs.

Mode of Payment :-EMD payments are to be made vide online mode only. To make payments you have to **visit https://www.iiflonehome.com** and pay through link available for the property/ Secured Asset only., **Note:** Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.**For Balance Payment - Login https://www.iiflonehome.com >My Bid >Pay Balance Amount.**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www. iiflonehome.com** well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. **Bidders are advised to go through the website https: //www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.**
7. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- care@iiflonehome.com, Support Helpline Numbers:@1800 2672 499.**
8. **For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com**
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:-Delhi, Date: 27-03-2025 **Sd/- Authorised Officer, IIFL Home Finance Limited.**

केनरा बैंक Canara Bank
भारत सरकार का उपक्रम Syndicate A Government of India Undertaking

AUCTION NOTICE

Whereas the authorized officer of **Canara, Branch Names : Rudrapur SIDCUL, Khatima, Rudrapur Main** issued Sale notice(s) calling upon the borrower to clear the dues in gold loan availed by him/her. The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned will conduct online auction of the gold ornaments strictly on **"As is What is Basis"& "Whatever there is Basis"& "Without recourse Basis". The auction will be conducted online on 10.04.2025.**

Sr. No.	Date of Loan	Loan A/c Number	Name of Borrower	Branch Name
1.	22.12.2023	180254190290	Rajeev Kumar C/o Brahm Swaroop	Rudrapur SIDCUL Branch
2.	04.12.2023	180245668115	Jaswant Singh S/o Raghunandan Singh	Khatima Branch
3.	07.01.2022	180046032805	Hardeep Singh S/o Lal Singh	Rudrapur Main Branch

Please contact for more information- 8439789152, Visit ***www.bankeauctionwizard.com*** for detailed terms & conditions.

Manager

BAJAJ FINSERV

BAJAJ FINANCE LIMITED

Registered office at Bajaj Finance Limited, C/o Bajaj Auto Limited Complex Mumbai Pune Road Akurdi Pune 411035
Branch Office : Bajaj Finance Limited, 2nd Floor Bajaj Finserv Ltd Shamli 247776

Demand Notice Under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

Undersigned being the Authorized Officer of M/s Bajaj Finance Limited, hereby gives the following notice to the Borrower(s) Co-Borrower(s) who have failed to discharge their liability i.e., defaulted in the repayment of principal as well as the interest and other charges accrued there on for Home loan(s)/Loan(s) Against Property advanced to them by Bajaj Finance Limited and as consequence the loan(s) have become Non Performing Assets (N.P.A's). Accordingly, notices were issued to them under section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there to on their last known addresses, however the same have been returned unserved/undelivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Loan Account No./Name of the Borrower(s)/ Co-Borrower(s)/Guarantor(s) & Addresses	Description of Secured Immovable Property	Demand Notice Date and Amount
LAN : PC66PBL7916070 1. Tyagi Scrap Traders thr its Prop. Akram R/o. Hasanpur Luhari Shamli Muzaffarnagar Uttar Pradesh 247772 2. Shahajahan Shahajahan D/o Najeer W/o Akram R/o. Hasanpur Lahari Shamli Muzaffarnagar Uttar Pradesh 247772 3. Akram S/o Asgar R/o. H.N. 19 Hasanpur Luhari Hasanpur Luhari Shamli Hasanpur Luhari Muzaffarnagar Uttar Pradesh 247772	All the piece and parcel of Khasra No. 1311 and 1312 Village Hasnapur Luhari Pargana Thanabhawan Tehsil & District Shamli UP 247772 along with proportionate share in common areas (Area adm. 2414 Sq.Ft.) **Boundaries:** On East- House of Dharampal Saini; On West-Gher Inammulla; On North- Madina Masjid & Gher; On South- Path 9 feet wide	20.02.2025 Rs. 31,89,025/- (Rupees Thirty One Lakhs Eighty Nine Thousand Twenty Five Only) as on 20.02.2025

This step is being taken for substituted service of notice. The above Borrowers / Co-Borrowers, Guarantors are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice, failing which (without prejudice to any other right remedy available with Bajaj Finance Limited) further steps for taking possession of the Secured Assets / Mortgage Property will be initiated as per provisions of Sec.13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The parties named above are also advised not to alienate, create third party interest in the above-mentioned properties. On which Bajaj Finance Limited has the charge.

Date : 27.03.2025 **Sd/- Authorized Officer**
Place : Muzaffarnagar (U.P.) **Bajaj Finance Limited**

NORTHERN RAILWAY

Office of the Principal Chief Materials Manager
Headquarters Office, Baroda House, New Delhi-110001
Mail ID: salenr365@gmail.com

No. 117-S/Sale/Auction Programme/2025-26 **Dated - 21.03.2025**

e-AUCTION NOTICE NO. 'June-2025'

E-Auction will be conducted for disposal of Ferrous Scrap, Non Ferrous Scrap, Other Misc. Scrap, Condemned Loco, Coaches and Wagons, Scrap Rail and other Scrap P. Way material etc., Used Lead Acid Batteries/Used Oil/Refused Oil etc. will be sold only to recyclers registered with State Pollution Control Board. Auction programme is as under.

e- AUCTION DATES FOR 'June-2025'

S. No	Depot/Division Auction Conducting Unit		Auction Starting Time	1st round's date	2nd round's date	3rd round's date	4th round's date	5th round's date
1	Alambagh/Lucknow	0522-2451257	10:00 AM	2	6	11	17	23
2	Shakurbasti	011-27015387	10:00 AM	4	9	12	18	24
3	Jagadhari	01732-252388	10:00 AM	3	9	14	19	24
4	Sr.DMM/LKO	0522-2234756	10:00 AM	3	10	16	19	25
5	Sr.DMM/FZR	01632-244154	10:00 AM	2	10	16	20	30
6	Sr.DMM/UMB	0171-2611203	10:00 AM	3	9	13	19	25
7	Sr.DMM/MB	0591-2413141	10:00 AM	4	11	17	20	26
8	Sr.DMM/DLI	011-23365311	10:00 AM	2	9	13	20	30

1. The details of item to be sold in auction will be available in catalogue at **www.ireps.gov.in.** 2. The intending purchasers may inspect the scrap material before the auction during working hours at nominated locations. 3. To participate in e-auction, purchasers need to get themselves registered with ireps. The details on last sold rates in auctions are available at **www.railnet.gov.in**. 4. For further details regarding registration and other conditions of e-auction, please visit Railway website '**www.ireps.gov.in**'.

912/2025 **(Narendra Singh), Dy. Chief Materials Manager/S&P**

SERVING CUSTOMERS WITH A SMILE

AMBIT Finvest
Pragati ke partner

AMBIT FINVEST PRIVATE LIMITED

Corporate Off: Kanakia Wall Street, 5th floor, A 506-510, Andheri-Kurla Road, Andheri East, Mumbai-400093

PUBLIC NOTICE E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice of 30 days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Ambit Finvest Private Ltd /Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization, due to Ambit Finvest Private Ltd /Secured Creditor from the Borrowers and Guarantor(s) mentioned herein below. The reserve price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below:

Borrower(s) / Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price, EMD & Last Date of Submission of EMD	Date and time of E-Auction
1) YOGITA BANSAL 2) SHEKHAR BANSAL (Through Its Legal Heir Devesh Bansal) 3)DEVESH BANSAL Loan Account No. HOD0000000077296	Demand Notice Date 11.03.2024 and Amount of Rs. 23,21,474.49/ - (Rupees Three Lakh Twenty One Thousand Four Hundred Seventy Four And Forty Nine Paisa Only) as on As On : 29.02.2024 with future interest thereon till the date of entire payment	"FREEHOLD RESIDENTIAL PLOT NO 133, AREA MEASURING 100 SQ. YD. LAL DORA AREA AHIR WADA WARD NO. 01, TEHSIL BAILABGARH FARIDABAD HARYANA - 121004." BOUNDARY OF THE SAID PROPERTY : - EAST: PLOT OF MR. VED PRAKASH WEST: PLOT OF VIJAY KUMAR NORTH: GALI. SOUTH: PLOT OF DAULATRAM"	Reserve Price: Rs. 34,50000/- (Rupees Thirty Four Lakh Fifty Thousand Only). EMD: Rs. 3,45000/- (Rupees Three Lakh Forty Five Thousand Only) Incremental Value : Rs. 34500/- (Rupees Thirty Four Thousand Five Hundred Only) Last date of EMD Deposit: 08/05/2025	Date: 14/05/2025 Time: 11:00 am to 02:00 pm (with unlimited extensions of 5 minute each)

E-auction will be conducted "online" through M/s. E-Procurement Technologies Limited on https://ambitfinvest.auctiontiger.net. For detailed terms and conditions of the sale, please Contact M/s. e-Procurement Technologies Limited (Auction Tiger) [Help line Nos Landline – 79-68136880/ 881/ 837/ 842 Phone No: 9265562818/9265562821/9265562819; Contact Persons: Mr.Ram Sharma Email id:ramprasad@auctiontige.net, or refer to the link https://ambitfinvest.auctiontiger.net. For further details, contact Mr. Prashan Ohal, AVP-Legal Collection, Mobile No. 9987580515 Email Id. prashant.ohal@ambit.co & Mr. Sandeep Kumar , Assistant Manager Legal-Collection, Mobile No. 7053016294 Email ID- Sandeepkumar.k@ambit.co of Ambit Finvest Private Limited.

Date : 27.03.2025. Place: Delhi Sd/- Authorised Officer, Ambit Finvest Private Limited

---

HDFC BANK

HDFC Bank Limited

Branch Address : First Floor, Padam, Tower-2, 14/113, Civil Lines, Kanpur-208001, Ph. : 0512-6680634
CIN : L65920MH1994PLC080618 Website : www.hdfcbank.com

POSSESSION NOTICE

Whereas the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) **(HDFC)**, under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower (s)/ Legal heir (s) and Legal Representative (s)	Outstanding Dues* (Rs.)	Date of Demand Notice	Date of Possession	Description of Immovable Property (ies) / Secured Asset (s)
1.	Mr. Ram Mohan Singh Mrs. Prem Lata	5,84,507/- as on 31.10.2024*	29.11.2024	24.03.2025	All That Piece And Parcel of House No. 207/1A on, Plot Part of, Arazi No. 1032/3 Ml, Mouza Picchore, Rajput Nagar, District Jhansi, **Boundaries: E-**Boundry Wall University, **W-**4.57 Metre Road, **N-**House of Rajendra Pal, **S-** House of Lala Ram Pal, **Area: 92.94 Sq. Mtr.**

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the Borrowers / Legal Heirs and Legal Representatives mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the Borrowers / Legal Heirs and Legal Representatives mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC have taken **Symbolic Possession** of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The Borrowers / Legal Heirs and Legal Representatives mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property(ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of **HDFC.**

Borrowers / Legal Heirs and Legal Representatives attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Date : 27.03.2025 **For HDFC Bank Limited**
Place: Kanpur **Authorized Officer**

Regd.Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai-400 020.

PUBLIC NOTICE

**Name and Registered Office address of Company : Nestle India Limited, 100/101, World Trade Centre, Barakhamba Lane, New Delhi, Del

भौतिक कब्जा सूचना

ICICI Home Finance

पंजी. कार्यालय : आईसीआईसीआई बैंक टावर्स, बान्द्रा–कुर्ला कॉम्प्लेक्स, बान्द्रा (ईस्ट), मुंबई–400051

कार्पोरेट कार्यालय : आईसीआईसीआई एचएफसी टावर, जे.बी. नगर, अंधेरी कुर्ला रोड, अंधेरी ईस्ट, मुंबई–400059

शाखा कार्यालय : द्वितीय तल, विश्वकर्मा कॉम्प्लेक्स, प्लॉट नंबर 17/18, यशोदा अस्पताल के पीछे, कौशाम्बी, गाजियाबाद–201010

जबकि,अधोहस्ताक्षरी ने आईसीआईसीआई होम फाइनैंस कम्पनी लिमिटेड के प्राधिकृत अधिकारी के रूप में, वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002, के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए मांग सूचनाएं जारी की थी, जिसमें नीचे वर्णित कर्जदारों से सूचना में वर्णित राशि का भुगतान उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर करने की मांग की गई थी।

जबकि, कर्जदार राशि चुकाने में असफल रहे हैं, एतद्द्वारा कर्जदारों और जनसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने उक्त नियमावली के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उसको प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्तियों का कब्जा नीचे दी गई तिथियों को प्राप्त कर लिया है। कर्जदार को विशेष रूप से तथा जन साधारण को एतद्द्वारा सम्पत्ति के संबंध में संव्यवहार नहीं करने हेतु सावधान किया जाता है तथा सम्पत्ति के संबंध में कोई भी संव्यवहार आईसीआईसीआई होम फाइनैंस कम्पनी लिमिटेड की बकाया राशि अदा करने के बाद ही किया जा सकता है।

कर्जदार का ध्यान, प्रत्याभूत आस्तियों को छुड़ाने के लिए, उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप–धारा (8) के प्रावधान की ओर आकृष्ट किया जाता है।

क्र. सं.	कर्जदार/सह–कर्जदार का नाम/ ऋण खाता संख्या	सम्पत्ति का विवरण/ कब्जा की तिथि	मांग सूचना की तिथि / मांग सूचना में राशि (रू.)	शाखा का नाम
1.	**इरसाद खान (कर्जदार), रूबी बेगम (सह–कर्जदार), LHGHZ00001535074**	सम्पत्ति सं. एम–49, प्रथम तल (छत/टेरेस अधिकार नहीं) ब्लॉक एम, खसरा नंबर 29/21/2 का भाग, स्थित : ग्राम खयाला, शाम नगर के नाम से ज्ञात, नई दिल्ली, दिल्ली–110018, क्षेत्रफल परिमाप 133 वर्ग गज (60 फीट गुणा 20 फीट). चौहद्दी – उत्तर : गली 10 फीट, दक्षिण : रोड 20 फीट, पूरब : अन्य सम्पत्ति, पश्चिम : अन्य सम्पत्ति / **कब्जा की तिथि : 24–03–2025**	15–10–2024 रू. 59,42,393.6/–	गाजियाबाद (कौशाम्बी)

उपरि–वर्णित कर्जदार(रों)/गारंटर(रों) को एतद्द्वारा सूचना दी जाती है कि वे उक्त राशि का भुगतान 30 दिन के भीतर कर दें अन्यथा इस सूचना के प्रकाशन की तिथि से 30 दिन की अवधि समाप्त होने पर, उपरोक्त बंधक रखी सम्पत्तियां, प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8 और 9 के तहत प्रावधानों के अनुसार बेच दी जाएंगी।

तिथि : 27–03–2025 स्थान : गाजियाबाद **प्राधिकृत अधिकारी, आईसीआईसीआई होम फाइनैंस कम्पनी लिमिटेड**

जना स्मॉल फाइनेंस बैंक

(एक अनुसूचित वाणिज्यिक बैंक)

पंजीकृत कार्यालय: द फेयरवे, ग्राउंड और प्रथम तल, सर्वे नंबर 10/1, 11/2 और 12/2बी, ऑफ डोमलूर, कोरमंगला इनर रिंग रोड, ईजीएल बिजनेस पार्क के बगल में, चल्लाघट्टा, बैंगलोर–560071 **शाखा कार्यालय:** 16/12, दूसरी मंजिल, डब्ल्यू ई ए आर्य समाज रोड, करोलबाग, दिल्ली–110005

ई नीलामी सूचना

वित्तीय संपत्तियों की सुरक्षा और पुनर्निर्माण और सुरक्षा हित प्रवर्तन अधिनियम (सरफेसी अधिनियम) 2002 के तहत ई–नीलामी के माध्यम से बिक्री के लिए सार्वजनिक सूचना, सुरक्षा हित (प्रवर्तन) नियम 2002 के प्रावधान नियम 8(6) और 9 के साथ पठित।

जना स्मॉल फाइनेंस बैंक लिमिटेड के अधिकृत अधिकारी के रूप में अधोहस्ताक्षरी ने सरफेसी अधिनियम की धारा 13(4) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित संपत्ति पर कब्जा कर लिया है।विशेष रूप से उधारकर्ता और आम जनता को सूचित किया जाता है कि बैंक के बकाया की वसूली के लिए नीचे उल्लिखित खाते में बंधक संपत्ति की ऑनलाइन नीलामी (ई–नीलामी) "जैसा है जहां है आधार" और "जैसा है वैसा है आधार" पर यहां नीचे निर्धारित तिथि पर के आधार पर आयोजित की जाएगी।

क्रं. सं.	ऋण खाता संख्या	मूल उधारकर्ता/ सह–उधारकर्ता/गारंटर का नाम	13–2 सूचना की तिथि	कब्जा की तिथि	25.03.2025 तक वर्तमान बकाया शेष	संपत्ति के निरीक्षण की तिथि और समय	भारतीय रुपये में आरक्षित मूल्य	भारतीय रुपये में बयाना राशि जमा (ईएमडी)	ई–नीलामी की तिथि एवं समय	बोली जमा करने की अंतिम तिथि, समय और स्थान
1	**45129420001162**	**1) श्री संजय, पुत्र श्री राम किशन (उधारकर्ता), 2) श्रीमती सिमलेश, पत्नी श्री संजय (सह–उधारकर्ता)**	12–09–2024	21.01.2025	रु.13,27,480.40 (रुपये तेरह लाख सताईस हजार चार सौ अस्सी और चालीस पैसे मात्र)	16.04.2025 प्रातः 09:30 बजे को 05:00 शाम	रु.8,27,000/– (रुपये आठ लाख सत्ताईस हजार मात्र)	रु.82,700/– (रु. बयासी हजार सात सौ मात्र)	30.04.2025 / 11:00 बजे दिन	**29.04.2025 सायं 05:00 बजे से पहले। जना स्मॉल फाइनेंस बैंक लिमिटेड 16/12, दूसरी मंजिल, डब्ल्यू ई ए आर्य समाज रोड, करोलबाग, दिल्ली–110005**

सुरक्षित संपत्तियों का विवरण: प्लॉट नंबर ए–79, खसरा नंबर 348, फ्लैट नंबर जीएफ–4, ग्राउंड फ्लोर (बिना छत के), क्षेत्रफल 35 वर्ग गज, आरएचएस फ्लैट, रेल विहार, सरकारी आवास समिति लिमिटेड, गांव सादुल्लाबाद, लोनी, गाजियाबाद में स्थित संपत्ति। जो श्री संजय, पुत्र श्री राम किशन के स्वामित्व में। सीमाः पूर्वः फ्लैट नंबर जीएफ–3, पश्चिमः खाली प्लॉट, उत्तरः रास्ता 30 फीट चौड़ा, दक्षिणः अन्य की संपत्ति।

संपत्तियों को "जैसा है जहां है के आधार पर" और जैसा है जो है के आधार पर" आयोजित किया जा रहा है और ई–नीलामी "ऑन लाइन" आयोजित की जाएगी। नीलामी बैंक के अनुमोदित सेवा प्रदाता मेसर्स 4 क्लोजर के माध्यम से वेब पोर्टल **https://bankauctions.in** और **www.foreclosureindia.com** पर आयोजित की जायेगी या अधिक जानकारी और ई–नीलामी पर विवरण, सहायता, प्रक्रिया और ऑनलाइन प्रशिक्षण के लिए, संभावित बोलीदाता मैसर्स 4 क्लोजर , श्री उत्कर्ष आदेश, संपर्क नंबरः 9515160064 . ईमेल आईडीः **info@bankauctions.in / adesh@bankauctions.in**. से संपर्क कर सकते हैं।

ई–नीलामी कार्यवाही में भाग लेने के लिए नियम और शर्तों के बारे में अधिक जानकारी के लिए और संपत्ति से संबंधित किसी भी प्रश्न के लिए कृपया जना स्मॉल फाइनेंस बैंक के अधिकृत अधिकारी श्री शशि कुमार (मोबाइल नं. 8700277112), श्री राकेश शर्मा (मो. 7230070463), एवं रंजन नायक (मो. 6362951653), से संपर्क करें। प्राधिकृत अधिकारी की सर्वोत्तम जानकारी एवं जानकारी के अनुसार, संपत्तियों पर कोई बाधा नहीं है।हालाँकि, इच्छुक बोलीदाताओं को अपनी बोली जमा करने से पहले संपत्ति के स्वामित्व, स्वामित्व के संबंध में अपनी स्वतंत्र पूछताछ करनी चाहिए। कोई भी सशर्त बोली स्वीकार नहीं की जायेगी। यह बंधक संपत्तियों के लिए निर्धारित ई–नीलामी के बारे में उपरोक्त नामित उधारकर्ताओं/गारंटर/बंधककर्ताओं के लिए भी एक सूचना है। उधारकर्ता/गारंटर/बंधककर्ता को अद्यतन तिथि के साथ ऊपर उल्लिखित राशि का भुगतान करने के लिए सूचित किया जाता हैनीलामी की तारीख से पहले ब्याज और सहायक खर्च, ऐसा न करने पर संपत्ति बेच दी जाएगी और शेष बकाया, यदि कोई हो, ब्याज और लागत के साथ वसूल किया जाएगा।

दिनांकः 27.03.2025 , स्थानः गाजियाबाद **हस्ता/- प्राधिकृत अधिकारी, जना स्मॉल फाइनेंस बैंक लिमिटेड**

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Criminal Courts, Ludhiana

In The Court Of Dr. Jasveer singh
JMIC ludhiana COMA/47019/2023
Next date, purpose of case, orders and judgments as well as other case information is available on http://districts.ecourts.gov.in/ludhiana
Next Date: 28-04-2025
Police Station: U/s :138 of N.I ACT
publication notice for proclamation under section 82 CRPC
M/s A4 Global Clothing Vs.
M/s Royal Traders
CNR NO. PBLD03-050420-2023
Notice To: 1. m/s royal traders, 774, kabirpur, sonipat- 131001 (haryana) through its proprietor and authorized signatory jitender kumar s/o satbir singh 2. jitender kumar s/o satbir singh r/o 775, kabir pur, sonipat- 131001 (haryana)
Whereas it has been proved to the satisfaction of the court that you, the accused above named can't be served in the ordinary way of service. hence this proclamation under section 82 crpc is hereby issued against you with a direction that you should appear personally before this court on 28-04-2025 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. take notice that, in default of your part to appear as directed above the above said case will be heard and determined as per law, in your absence. given under my hand and the seal of the court. for details logon to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana
JMIC Ludhiana

इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड

IndiaShelter Home Loans

पंजीकृत कार्यालयः प्लॉट–15, 6वीं मंजिल, सेक्टर–44, इंस्टीट्यूशनल एरिया, गुरुग्राम, हरियाणा–122002 **शाखा कार्यालयः** – पहली मंजिल, एससीएफ 12 होम लोन मेन मार्केट, सेक्टर 14, सोनीपत–131001, दुकान नंबर एस9, पहली मंजिल, लाजपत नगर, जीटी रोड, पीएनबी बैंक के बगल में, पानीपत–132103

शुद्धिपत्र

यह 26 मार्च 2025 को समाचार पत्र में प्रकाशित वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम की धारा 13(2) के तहत मांग सूचना के संदर्भ में है। शाखा का पता अनजाने में ग्राउंड फ्लोर, सिविल लाईस, नंबर 124/3, अंबेडकर चौराहा, एचडीबी फाइनेंशियल सर्विसेज के पास, पुलिस लाइन, पथ वालिया, गोंडा, उत्तर प्रदेश 271001 लिखा गया था। इसे पहली मंजिल, एससीएफ 12 मेन मार्केट, सेक्टर 14, सोनीपत–131001, दुकान नंबर एस9, प्रथम तल, लाजपत नगर, जीटी रोड, पीएनबी बैंक के बगल में, पानीपत–132103 पढ़ा जाए। परिवर्तन को प्रारंभिक प्रकाशन का अभिन्न अंग माना जाए।

(प्राधिकृत अधिकारी)

स्थानः दिल्ली/हरियाणा दिनांकः27/03/2025 **इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड**

ऋण वसूली न्यायाधिकरण–II, दिल्ली के समक्ष

चतुर्थ तल, जीवन तारा बिल्डिंग, संसद मार्ग, नई दिल्ली–110001

बैंकों और वित्तीय संस्थानों अधिनियम 1993 की धारा 19 (4) के अन्तर्गत तथा ऋण वसूली न्यायाधिकरण (प्रक्रिया नियम) 1993 के नियम 12 और 13 के साथ पठित के तहत ऋणों की वसूली की सूचना।

के मामले में **टीए नं. 1643/2023** दिनांकः **20.01.2025**

बैंक ऑफ महाराष्ट्र बनाम आवेदक

श्री अज़ान अहमद और अन्य प्रतिवादी

सेवा में,

प्रतिवादी

डी1. श्री अज़हान अहमद पुत्र शमीम अहमद, मकान नंबर डी–8, पुराना नंबर 363, भूतल, अंबेडकर कॉलोनी, पारा वाली मस्जिद के पास, छतरपुर, दिल्ली – 74, **यह भी** द्वारा टाटा कंसल्टेंसी सर्विसेज, डीएलएफ साइबर सिटी, टावर बी, बिल्डिंग नंबर 6, तीसरी मंजिल, सेक्टर 24 और 25, गुरुग्राम–122002

डी2. श्रीमती शबीन फात्मा पत्नी श्री अज़हान अहमद, मकान नंबर डी–8, पुराना नंबर 363, भूतल, अंबेडकर कॉलोनी, पारा वाली मस्जिद के पास, छतरपुर, दिल्ली – 74

डी3. मेसर्स जेएसएस बिल्डकॉन प्राइवेट लिमिटेड ए–202, पुराना नंबर 202, पहली मंजिल, मेन रोड, चंदर विहार, मंडावली, पूर्वी दिल्ली–92

जबकि उपरोक्त नामक आवेदक ने आपके विरूद्ध **रु. 35,54,798/– (रुपये पैंतीस लाख चौवन हजार सात सौ अट्ठानवे मात्र)** की वसूली के लिए एक मुकदमा स्थापित किया है तथा जबकि न्यायाधिकरण को समाधानप्रद रूप से यह दर्शाया जा चुका है कि आपको साधारण रूप से सूचना दिया जाना संभव नहीं है, इसलिए विज्ञापन के रूप में इस सूचना के माध्यम से आपको **दिनांक 13.05.2025 को प्रातः 11:00 बजे** ट्रिब्यूनल में उपस्थित होने का निर्देश दिया जाता है।

यह ध्यान रखें कि उपरोक्त निर्धारित तिथि को ट्रिब्यूनल के समक्ष उपस्थित नहीं होने पर इस मामले पर आपकी अनुपस्थिति में मामले की सुनवाई और निर्णय लिया जाएगा।

सभी मामलों को वीडियो कॉन्फ्रेंसिंग के माध्यम से लिया जाएगा और इस उद्देश्य के लिए :–

(ए) सभी अधिवक्ता/वादी **"सिस्को वीबेक्स"** एप्लीकेशन/ सोफ्टवेअर डाउनलोड करेंगे।

(ब) अगली तारीख की सुनवाई के लिए **मीटिंग आईडी** और **पासवर्ड** माननीय पीठासीन अधिकारी/रजिस्ट्रार द्वारा लिया जाएगा जोकि अगली तारीख से पहले एक दिन पहले डीआरटी के अधिकारिक पोर्टल यानी **drt.gov.in** पर शीर्षक सार्वजनिक सूचना के तहत उपलब्ध होगा।

(स) किसी भी प्रकार की अन्य अनिवार्य सूचना के लिए, अधिवक्ता/वादी संबंधित अधिकारी से **फोन नं. 23748478** पर संपर्क कर सकते हैं।

मेरे हस्ताक्षर और इस न्यायाधिकरण की मोहर के तहत **20 जनवरी, 2025** को दिया गया।

ट्रिब्यूनल के आदेश द्वारा,
अनुभाग अधिकारी, डीआरटी–II, दिल्ली

केआईएफएस हाउसिंग फाइनेंस लिमिटेड

पंजीकृत कार्यालयः 6वीं मंजिल, केआईएफएस कॉर्पोरेट हाउस, होटल प्लैनेट लैंडमार्क के बगल में, अशोक वाटिका के पास, बीआरटीएस, इस्कॉन – अम्बली रोड, बोदकदेव, अम्बली, अहमदाबाद, गुजरात – 380054। कॉर्पोरेट कार्यालयः सी–902, लोटस पार्क, ग्राहम फर्थ कंपाउंड, वेस्टर्न एक्सप्रेस हाईवे, गोरेगांव (पूर्वी), मुंबई – 400063, महाराष्ट्र, भारत।

फोन नं.: +91 22 61796400 ई–मेलः contact@kifshousing.com वेबसाइटः www.kifshousing.com

CIN: U65922GJ2015PLC085079 RBI COR: DOR-00145

भौतिक कब्जे का सूचना

दलबीर सिंह (आवेदक)
सोनिया सोनिया (सह–आवेदक)
पता खेवट नं. 1502, खतौनी नं. 1759, मुस्तिल नं. 146, किला नं. 6/18, पावर हाउस के पास नौल्था इसराना पानीपत हरियाणा भारत 132103.

जबकि

वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत केआईएफएस हाउसिंग फाइनेंस लिमिटेड के प्राधिकृत अधिकारी होने के नाते और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, नीचे हस्ताक्षरकर्ता ने 19 दिसंबर, 2024 को एक डिमांड नोटिस जारी किया, जिसमें आपसे नोटिस में उल्लिखित राशि 3,68,451/– रुपये (तीन लाख अड़सठ हजार चार सौ इक्यावन रुपये मात्र) को आपके ऋण खाता संख्या **LNHLPNI011724** के विरुद्ध उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर चुकाने के लिए कहा गया था।

आप, राशि वापस करने में असफल होने के कारण, आपको और आम जनता को यह नोटिस दिया जाता है कि नीचे हस्ताक्षरकर्ता नीचे वर्णित संपत्ति का भौतिक कब्जा ले लेंगे, जो कि उक्त अधिनियम की धारा 13(4) के तहत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए उक्त नियमों के नियम 8 के साथ इस वर्ष 20 मार्च 2025 को केआईएफएस हाउसिंग फाइनेंस लिमिटेड को बंधक रखी गई है।

आपको विशेष रूप से और आम जनता को संपत्ति से निपटने के लिए सावधान किया जाता है और संपत्ति के साथ कोई भी व्यवहार केआईएफएस हाउसिंग फाइनेंस लिमिटेड को 3,68,451/– रुपये (तीन लाख अड़सठ हजार चार सौ इक्यावन रुपये मात्र) की राशि के लिए भार के अधीन होगा, जो 21 अक्टूबर, 2024 को देय है, जिसमें 22 अक्टूबर, 2024 से भुगतान होने तक उस पर अतिरिक्त ब्याज भी शामिल है।

संपत्ति का विवरण

अचल संपत्ति का वह पूरा हिस्सा जो पते पर स्थित हैरू खेवट नंबर 1502, खतौनी नंबर 1759, मुस्तिल नंबर 146, किला नंबर 6/18, पावर हाउस के पास नौल्था इसराना पानीपत हरियाणा भारत 132103। सीमाः बिक्री विलेख के अनुसार–पूर्वः खेत, पश्चिमः गली, उत्तरः कविता का घर, दक्षिणः परमोद का खाली प्लॉट। साइट के अनुसार–पूर्वः 16 फीट 4 इंच, अन्य की कृषि भूमि, पश्चिमः 16 फीट 4 इंच, सड़क 19 फीट चौड़ी, उत्तरः कविता देवी पत्नी ओमबीर का घर, दक्षिणः परमोद का खाली प्लॉट

स्थानः पानीपत, हरियाणा **हस्ता/– प्राधिकृत अधिकारी**
दिनांकः 20.03.2025 **केआईएफएस हाउसिंग फाइनेंस लिमिटेड**

साउथर्न इंफोसिस लिमिटेड

CIN: L67120DL1994PLC059994

पंजि0 कार्यालयः 402–ए, अरुणाचल बिल्डिंग, 19, बाराखम्बा रोड, नई दिल्ली–110001 फोनः 011–43045402, वेबसाइटः https://southerninfosys.com

असाधारण आम सभा तथा ई–वोटिंग जानकारी की सूचना

एतद्द्वारा सूचित किया जाता है कि कंपनी के सदस्यों की असाधारण आम सभा (इजीएम) मंगलवार, 22 अप्रैल, 2025 को 01.00 बजे अप. मे वीडियो कॉन्फ्रेंसिंग ("वीसी") अथवा अन्य ऑडियो विजुअल माध्यमों ("ओएवीएम") द्वारा आयोजित की जाएगी। कंपनी की बैठक में किए जाने वाले कारोबार की जानकारी देने वाला नोटिस केवल इलेक्ट्रॉनिक मोड से उन सदस्यों को भेजा गया है, जिनके ईमेल पते कॉर्पोरेट मामलों के मंत्रालय और भारतीय प्रतिभूति विनिमय बोर्ड द्वारा जारी परिपत्रों के अनुसार कंपनी/डिपॉजिटरी के पास पंजीकृत हैं और यह हमारी वेबसाइट www-southerninfosys.com और NSDL की वेबसाइट www.evoting.nsdl.com पर भी उपलब्ध है। इजीएम के लिए माना गया स्थान कंपनी का पंजीकृत कार्यालय होगा।

कंपनी अधिनियम, 2013 की धारा 108 के साथ कंपनी (प्रबंधन एवं प्रशासन) नियम, 2014 के नियम 20; तथा सेबी (सूचीबद्धता दायित्व एवं प्रकटीकरण आवश्यकताएँ) विनियम, 2015 के विनियम 44 के अनुपालन में, कंपनी अपने सदस्यों को ई–वोटिंग सुविधा प्रदान करके प्रसन्न है, जिससे ये नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड (NSDL) द्वारा प्रदान की गई ई–वोटिंग सेवाओं के माध्यम से इजीएम नोटिस में निर्धारित सभी प्रस्तावों के लिए इलेक्ट्रॉनिक रूप से अपना वोट डाल सकेंगे।

रिमोट ई–वोटिंग सुविधा के बारे में विवरण निम्नानुसार है:

1. कंपनी ने ई–वोटिंग के लिए सदस्य की पात्रता सुनिश्चित करने के लिए 15 अप्रैल 2025 को "कट ऑफ" तिथि निर्धारित की है।
2. कंपनी के नोटिस का प्रेषण 26 मार्च 2025 को पूरा हो गया है।
3. रिमोट ई–वोटिंग 19 अप्रैल, 2025 को सुबह 9 बजे शुरू होगी। 21 अप्रैल, 2025 को शाम 5 बजे तक, जिसके दौरान सदस्य इलेक्ट्रॉनिक रूप से अपना वोट डाल सकते हैं। इसके बाद, एनएसडीएल द्वारा रिमोट ई–वोटिंग मॉड्यूल को निष्क्रिय कर दिया जाएगा।
4. कोई भी व्यक्ति जो कंपनी के शेयर प्राप्त करता है और ईजीएम की सूचना के प्रेषण के बाद कंपनी का सदस्य बन जाता है और कट–ऑफ तिथि पर शेयर रखता है, वह evoting@nsdl-co-in पर अनुरोध भेजकर लॉगिन आईडी और पासवर्ड प्राप्त कर सकता है।
5. सदस्य ध्यान दें कि: क) जिन सदस्यों ने ईजीएम से पहले रिमोट ई–वोटिंग द्वारा अपना वोट डाला है, वे भी ईजीएम में भाग ले सकते हैं, लेकिन उन्हें फिर से अपना वोट डालने का अधिकार नहीं होगा। और ख) केवल वे व्यक्ति जिनके नाम कट–ऑफ तिथि यानी 15 अप्रैल 2025 को सदस्यों के रजिस्टर या डिपॉजिटरी द्वारा बनाए गए लाभकारी मालिकों के रजिस्टर में दर्ज हैं, वे रिमोट ई–वोटिंग सुविधा का उपयोग करके या ईजीएम के दौरान वोट करने के हकदार होंगे।
6. रिमोट ई–वोटिंग से संबंधित कोई भी प्रश्न/शिकायत निदेशकों, साउदर्न इंफोसिस लिमिटेड, 402–ए, अरुणाचल बिल्डिंग, 19, बाराखंभा रोड, नई दिल्ली – 110001, टेलीफोन नंबरः 011–43045402, ई–मेलः southerninfosys@gmail-com को संबोधित की जा सकती है।

साउथर्न इंफोसिस लिमिटेड के लिए
हस्ता/–
कीर्ति बरेजा
कंपनी सचिव

स्थान :नई दिल्ली
दिनांकः 26.03.2025

उत्तर प्रदेश राज्य औद्योगिक विकास प्राधिकरण

कार्यालय वरिष्ठ प्रबन्धक विद्युत खण्ड–प्रथम,
ए–1/4, लखनपुर, कानपुर

ई–निविदा सूचना

एतद् द्वारा सूचित किया जाता है कि प्राधिकरण के विभिन्न जनपदों में स्थित औद्योगिक क्षेत्रों में विद्युत विकास कार्यों हेतु सरकारी विभागों/सार्वजनिक उपक्रमों/निगमों/प्राधिकरणों/परिषदों/नगर निकायों में पंजीकृत विद्युत लाईसेन्सी एवं अनुभवी ठेकेदारों/फर्मों से ई–निविदा आमंत्रित की जाती है जो दिनांक 27.03.2025 को अपरान्ह 04.00 बजे से दिनांक 14.04.2025 को अपरान्ह 5.00 बजे तक अपलोड की जा सकती हैं। निविदा को दिनांक 15.04.2025 को अपरान्ह 4.00 बजे खोला जायेगा। निविदादाताओं द्वारा शपथ पत्रों की मूल प्रतियों दिनांक 18.04.2025 को सायं 5.00 बजे तक कार्यालय में जमा की जा सकती हैं। ई–निविदा के माध्यम से आमंत्रित की जाने वाली निविदा सम्बन्धी विवरण निम्नवत् है:–

क्रमांक	कार्य का नाम	कार्य की लागत रू0 (लाख में)
1	Providing Composite Mains at Road No. 04 in Industrial Area Babrala Distt. Sambhal	12.34

नोटः– 1. निविदादाता अपनी निविदाओं में समस्त कर सहित दरें अंकित करें। जी0एस0टी0 अलग से देय होगी। 2. विद्युत कार्यों हेतु निविदादाताओं को निविदा अपलोड करते समय "विद्युत सुरक्षा विभाग" उ0प्र0 शासन, लखनऊ में श्रेणी 'क' अनुमोदित लाइसेन्स अपलोड करना अनिवार्य होगा, अन्यथा निविदा को स्वीकार नहीं किया जायेगा।

निविदा सम्बन्धी विस्तृत जानकारी प्राधिकरण की website: www.onlineupsida.com पर स्थित ई–लिंक एवं यूपीएलसी की website: http://etender.up.nic.in पर देखी जा सकती है। अन्य जानकारी हेतु कार्यालय के वरिष्ठ प्रबन्धक (वि0) श्री संदीप भारती के मोबाइल नं0 9582000696 (Email ID- ed1@upsida.co.in) पर सम्पर्क किया जा सकता है।

वरिष्ठ प्रबन्धक विद्युत खण्ड–प्रथम, उ0प्र0टा0औ0वि0प्रा0, कानपुर

एयू स्मॉल फाइनेन्स बैंक लिमिटेड

(ए शेड्यूल्ड कमर्शियल बैंक)

रजिस्टर्ड ऑफिसः 19-A, धुलेश्वर गार्डन, अजमेर रोड, जयपुर-302001 (CIN:L36911RJ1996PLC011381)

परिशिष्ट IV (देखें नियम 8 (1) कब्जा सूचना)

जबकि, अधोहस्ताक्षरकर्ता **एयू स्मॉल फाइनेंस बैंक लिमिटेड (ए शेड्यूल्ड कमर्शियल बैंक)** का प्राधिकृत अधिकारी होते हुए ''वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्गठन और प्रतिभूति हित प्रवर्तन [अधिनियम 2002 (2002 के नियम 54)]'' और प्रतिभूतिहित (प्रवर्तन) नियम 13 (12) का सपठित नियमों के नियम (3) के तहत प्रदत्त शक्तियों के अनुप्रयोग में मांग सूचना दिनांक **14 नवम्बर 2024** को निर्गमित की जिसमें मांग करते हुए ऋणी **हरप्रित सिंह (ऋणी), श्रीमती रमनदीप कौर (सह–ऋणी) (खाता संख्याः** L9001070925946730) से नोटिस में वर्णित **रुपये 1588443/- (रु. पंद्रह लाख अट्यासी हजार चार सौ तैंयालीस मात्र)** की राशि इस नोटिस कि प्राप्ति कि दिनांक से 60 दिनों के भीतर चुकाने के लिये कहा गया था।

ऋणी/बन्धकर्ता के वह राशि लौटाने में विफल होने पर ऋणी/बन्धकर्ता को तथा समान्यजन को एतद् द्वारा सूचना दी जाती है कि अधोहस्ताक्षरकर्ता ने उक्त अधिनियम की धारा 13 की उपधारा (4) तथा सपठित प्रतिभूतिहित प्रवर्तन नियम, 2002 के नियम 8 के अन्तर्गत प्रदत्त शक्तियों के अनुप्रयोग में एतस्मिन नीचे वर्णित सम्पत्ति का कब्जा दिनांक 22 माह **मार्च** वर्ष 2025 को अधिग्रहण कर लिया है।

ऋणी/सह–ऋणी/बन्धकर्ता को विशिष्टतया और सर्वसाधारण को सामान्यतया एतद् द्वारा सम्पत्ति के साथ व्यवहार नहीं करने की चेतावनी दी जाती है और सम्पत्ति के साथ कोई व्यवहार **रुपये 1588443/- (रु. पंद्रह लाख अट्यासी हजार चार सौ तैंयालीस मात्र)** की राशि **दिनांक 12 नवम्बर 2024** तक तथा आगे का ब्याज एवं कुल भुगतान होने तक की राशि एयू स्मॉल फाइनेंस बैंक लिमिटेड (ए शेड्यूल्ड कमर्शियल बैंक) के प्रभार के अधीन होगा।

ऋणियों का ध्यान अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों के साथ सपठित नियम 8(6) की ओर आकर्षित किया जाता है, जिसके अन्तर्गत प्रतिभूति आस्तियों के मोचन के लिये उपलब्ध समय अर्थात इस सूचना से 30 दिवस के सम्बन्ध में है।

स्थावर सम्पत्ति का विवरण

सम्पत्ति के सभी अभिन्न अंग रिहायशी/गैररिहायशी भूमि, बिल्डिंग, स्ट्रक्चर एवं फिक्चर सम्पत्ति स्थित ब्लॉक–ए, सेक्टर–132, प्लॉट नं. 4, यूनिट नं. 332, फ्लोर नं. 3, टावर बी, नोएडा, जिला – गौतम बुद्ध नगर, उत्तर प्रदेश क्षेत्रफल 999 वर्ग फीट जो कि हरप्रित सिंह व श्रीमती रमनदीप कौर के स्वामित्व में है।

दिनांकः 22 मार्च 2025 **प्राधिकृत अधिकारी**
स्थानः गौतम बुद्ध नगर **एयू स्मॉल फाइनेंस बैंक लिमिटेड**

कब्जा सूचना

जबकि, जना स्मॉल फाइनेंस बैंक लिमिटेड के प्राधिकृत अधिकारी ने वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए उधारकर्ता(ओं)/सह–उधारकर्ता(ओं) को मांग नोटिस जारी किया है, जिसमें उधारकर्ताओं से आह्वान किया गया है कि वे नोटिस की प्राप्ति की तिथि से 60 दिनों के भीतर संबंधित नामों के समक्ष उल्लिखित राशि को ब्याज सहित उक्त नोटिस में उल्लिखित लागू दरों पर चुकाएं, साथ ही भुगतान औरध्या वसूली की तिथि तक लागू आकस्मिक व्यय, लागत, प्रभार आदि के रूप में भविष्य में होने वाले ब्याज का भी भुगतान करें।

क्र. सं.	ऋण संख्या	उधारकर्ता/सह–उधारकर्ता/गारंटर/बंधककर्ता	13(2) नोटिस दिनांक/बकाया देय (रुपये में)	दिनांक/समय एवं कब्जे का प्रकार
1	**45128640003965**	**1) मैसर्स. रतन लाल डायमंड ज्वैलर्स प्रा. लिमिटेड, इसके निदेशक श्री द्वारा प्रतिनिधित्व किया गया। रतन लाल सहगल, 2) श्री रतन लाल सहगल (उधारकर्ता), 3) श्री अमित सहगल (गारंटर), 4) श्रीमती राकेश रानी सहगल (गारंटर), 5) श्रीमती दीक्षा सहगल (गारंटर)**	**08.01.2025 रु.2,99,34,692/–** (रुपये दो करोड़ निन्यानवे लाख चौंतीस हजार छः सौ बानबे मात्र) 07.01.2025 तक	**दिनांकः 26.03.2025** समयः 11:19 पूर्वाह्न प्रतीकात्मक कब्जा

संपत्ति का विवरणः पूरी दुकान व्यावसायिक प्लॉट संख्या 85 पर बनी है (नीचे से ऊपर तक, छत/टेरेस अधिकार आसमान तक), भूमि क्षेत्र 23.8 वर्ग गज या कहें 19.8992 वर्ग मीटर, एडवर्ड लाइन्स किंग्सवे कैंप, दिल्ली–110009 में स्थित है, जिसके नीचे फ्रीहोल्ड भूमि पर पूर्ण और संपूर्ण शेयर/अधिकार हैं।जो श्री रतन लाल सहगल, पुत्र श्री टोपन दास और श्री अमित सहगल, पुत्र श्री रतन लाल सहगल के स्वामित्व में है।

जबकि, यहां ऊपर उल्लिखित उधारकर्ता/सह–उधारकर्ता/गारंटर/बंधककर्ता देय राशि चुकाने में विफल रहे हैं, विशेष रूप से

बजट सत्र का दसवां दिन हंगामेदार रहा

सदन में कई बार भिड़े विज और हुड्डा

हरिभूमि ब्यूरो ▶▶| चंडीगढ़

हरियाणा विधानसभा बजट सत्र--2025 के दसवें रोज की कार्यवाही के दौरान जमकर कानून व्यवस्था की हालत, शिक्षा के हालात, स्वास्थ्य विभाग की कार्यशैली जैसे मुद्दे जोरशोर से उठाए गए। इस दौरान सत्ता पक्ष व विपक्षी सदस्यों में अच्छी खासी नोकझोंक भी हुई। सदन में बेक्र के बाद बुधवार की कार्यवाही के दौरान भी स्पीकर हरविंद्र कल्याण टाइम मैनेजमेंट को लेकर बेहद ही गंभीर दिखाई दिए, उन्होंने मंत्री, विधायक व विपक्ष सभी को टोका व समय की बर्बादी से पहले ही चुप करा दिया।

विधनसभा में कांग्रेस के वरिष्ठ नेता पूर्व सीएम भूपेंद्र सिंह हुड्डा और वरिष्ठ मंत्री अनिल विज के बीच में कई बार बुधवार को बहस हुई। अनिल विज ने विपक्ष से खास तौर पर हुड्डा को बार बार टोका साथ ही कांग्रेस के शासनकाल की याद दिलाई व कहा कि उस वक्त उन्हें एक-एक बात करने के लिए सदन से बाहर निकाला जाता था। महिला एवं बाल विकास मंत्री श्रीमती श्रुति चौधरी ने सदन में बताया कि जिला करनाल में आंगनवाड़ी वर्करों के 1479 व आंगनवाड़ी हैल्परों के 1454 स्वीकृत पद हैं। रिक्त पदों को भरने का प्रस्ताव विचाराधीन है। विभाग वर्कर और हेल्पर की नियुक्तियों के लिए चयन मानदंडों को अंतिम रूप देने की प्रक्रिया में है। सवाल का जवाब देते हुए श्रुति चौधरी ने कहा कि करनाल में आंगनवाड़ी वर्कर के 1479 स्वीकृत पदों में से 1355 पद भरे हैं।

अनिल विज बोले

भूपेंद्र हुड्डा बताएं बजट कहां-कहां से घटाए

विज ने कहा कि बजट में कर्ज लेने को लेकर हुड्डा नसीहत दे रहे हैं, वे बताएं कि बजट को कहां-कहां पर घटाया जाए।

इस बीच कांग्रेस विधायक कुलदीप वत्स ने विज पर टीका टिप्पणी की, तो स्पीकर ने टोक दिया व सदन व दो वरिष्ठ लोग बात कर रहे हों, तो टिप्पणी नहीं करें। जिस पर वत्स चुप बैठ गए। हुड्डा ने एक शेर सुनाते हुए सत्तापक्ष को नसीहत दी कि पैर जमीन पर होने चाहिएं कर्ज लो घी पियो वाला सिद्धांत नहीं होना चाहिए।

भूपेंद्र हुड्डा का जवाब

शिक्षा जैसे कईं क्षेत्रों में खर्च घटाया जा सकता

विज के बयान पर भूपेंद्र सिंह हुड्डा बोले कि स्वास्थ्य विभाग, शिक्षा कईं क्षेत्रों में खर्च को घटाया जा सकता है।

पूर्व नेता विपक्ष और वरिष्ठ कांग्रेस विधायक भूपेंद्र सिंह हुड्डा, अशोक अरोड़ा, गीता भुक्कल अन्य ने सदन के अंदर निजी स्कूलों की मनमानी, महंगी होती शिक्षा पर चिंता जाहिर की। हुड्डा ने कहा कि प्राइवेट स्कूलों में लगने वाली किताबें सरकारी स्कूलों में तीन से चार गुणा महंगी बेची जा रही हैं। फीस अपनी मर्जी की वसूल रहे हैं।

आरती राव

गन्नौर कस्बे में ट्रामा सेंटर बनाने पर विचार

स्वास्थ्य मंत्री आरती सिंह राव ने कहा कि हर 60 किलोमीटर की दूरी पर एक ट्रॉमा सेंटर बनाने का प्रावधान है।

गन्नौर कस्बे में ट्रामा सेंटर को स्थापित करवाने के लिए सर्वे किया जाएगा और अगर आवश्यकता महसूस हुई तो ट्रॉमा सेंटर बनाने पर विचार किया जाएगा। स्वास्थ्य मंत्री हरियाणा विधानसभा के बजट सत्र के दौरान जवाब दे रही थी। गन्नौर जीटी रोड पर होने और दुर्घटनाओं की संभावनाओं के चलते ट्रामा सेंटर के लिए सर्वे करवाया जाएगा।

विधेयक-2025 सर्वसम्मति से पारित

प्रदेश में मैच फिक्सिंग और स्पॉट फिक्सिंग पर भी लगेगी लगाम

चंडीगढ़। मुख्यमंत्री नायब सिंह सैनी ने कहा कि प्रदेश में जुआ और सट्टेबाजी जैसी अवैध गतिविधियों पर अंकुश लगाने के लिए आज विधानसभा में हरियाणा सार्वजनिक द्यूत रोकथाम विधेयक 2025 को सर्वसम्मति से पारित किया गया। नायब सैनी ने हरियाणा सार्वजनिक द्यूत रोकथाम विधेयक 2025 पर चर्चा के दौरान सदन को अवगत करवाया कि जुआ और सट्टेबाजी से कई परिवार बर्बाद हो चुके हैं। लोगो को इससे बचाने के लिए एक सख्त कानून बनाने की आवशयकता है इसलिए विधेयक सदन में लाया गया है। नायब सैनी ने कहा कि जुआ और सट्टेबाजी का इस्तेमाल वातावरण बदलने और राजनैतिक लाभ उठाने के लिए भी किया जाता है। इस बिल के माध्यम से मैच फिक्सिंग और स्पॉट फिक्सिंग पर भी लगाम लगेगी।

■ जुआ और सट्टेबाज़ी से कई परिवार बर्बाद हो रहे

पानीपत पुराने बस स्टैंड में इलेक्ट्रिक बस डिपो बना रहे जुलाई तक तैयार होगा

चंडीगढ़। परिवहन मंत्री अनिल विज ने कहा कि पुराने बस स्टैंड, पानीपत में इलेक्ट्रिक बस डिपो निर्माणाधीन है जोकि जुलाई - 2025 तक इसके तैयार होने की संभावना है। डिपो के तैयार होने के बाद, शेष सभी 45 इलेक्ट्रिक बसें संचालित कर दी जाएंगी। विज चंडीगढ़ में हरियाणा विधानसभा में चल रहे बजट सत्र में लगाए गए एक प्रश्न का उत्तर दे रहे थे। इसके अलावा, पानीपत शहर में मेट्रो सिटी से आए श्री व्हीलर पॉल्यूशन और ट्रैफिक जाम का कारण बन रहे हैं और सदन में अनुरोध किया गया कि इन श्री व्हीलर्स को इंपाउंड किया जाए और गरीबों के हित को ध्यान में रखते हुए सस्ती दरों पर लोन उपलब्ध करवाएं।

नीलामी सूचना

सर्व साधारण को सूचित किया जाता हैं कि दिनांक 05 अप्रैल 2025 को प्रातः 11:00 बजे समीति कक्ष, पशु पोषण विभाग, लुवास, हिसार में अमरूद के बगीचे (6 एकड़ में 450 पेड़ लगभग) की एक वर्ष के अनुबंध (14 मार्च 2026 तक) के लिए खुली बोली की जाएगी/बोलीदाता बोली से पहले अमरूद के बाग का निरीक्षण कर सकता है। जिसके लिए प्रत्येक बोलीदाता को बोली से पहले दिनॉक 05 अप्रैल 2025 को मु. 30000/- (तीस हजार रूपये) जमानत राशि नगद या डी डी के रूप मे जमा करवाने होंगे। सफल बोलीदाता को 25% राशि मौके पर जमा करवानी होगी तथा शेष राशि 72 घंटे के अंदर-अंदर जमा करवानी होगी अन्यथा द्वितीय सफल बोलीदाता को एक वर्ष के अनुबंध के लिए बगीचे को दे दिया जाएगा, और पहले बोलीदाता की जमानत राशि जब्त कर ली जाएगी। शेष शर्तें मौके पर सुनाई जाएंगी। सभी बोलीदाता इस अवसर पर आमंत्रित हैं।

प्रोफेसर एण्ड हेड
एनिमल न्यूट्रेशन विभाग लुवास
01662-25-6118
पीआरडीएच-1305/11/95/2025/33319/C/88/6 दि. 26.03.2025

सार्वजनिक सूचना

सर्वसाधारण को इस नोटिस के द्वारा सूचित किया जाता है कि मेरे मुव्वकिल के द्वारा निम्न कृषि भूमि का तबादलानामा प्रस्तावित है :–

SW/JSO/1416

मनकि दलबीर पुत्र कर्णसिहं पुत्र छोटू, निवासी एवं बिस्वेदार गांव सौन्धी, तहसील बादली, जिला झज्जर (हरियाणा), में अराजी बरूवे जमाबन्दी वर्ष 2022–23 व इंतकाल न0 2256, 2330 तकसीम, के अनुसार खेवट न0 371/346, 372/347, 373/348, 374/349, 485/467, खाता न0 376, 377, 378, 379, 497, मु0 न0 75, किला न0 7/1/2(4–1), किता 1, तादादी रकबा 4 कनाल 1 मरला (0.50625 एकड़) सालम भाग, वाका रकबा मौजा सौन्धी, तहसील बादली, जिला झज्जर का मालिक व काबिज है। जिसका तबादला प्रथम पक्ष द्वारा मेरे मुव्वकिल के साथ किया जा रहा है तथा प्रथम पक्ष द्वारा मेरे मुव्वकिल को उपरोक्त समस्त भूमि तादादी रकबा 4 कनाल 1 मरला (0.50625 एकड़) पर कब्जा दिया जा रहा है।

अतः यदि कोई भी व्यक्ति जो उपरोक्त भूमि में मुखलफाना हक, स्वामित्व, कब्जा या अन्य कोई सम्बन्ध रखता है या किसी को इस तबादलानामा पर कोई ऐतराज है तो वह व्यक्ति उपरोक्त भूमि में अपने हक, दावे सम्बन्धी जरूरी दस्तावेजों व साक्ष्य सहित इस विज्ञप्ति के प्रकाशित होने के 14 दिन के अन्दर अधोहस्ताक्षरित से सम्पर्क करे या भेजे, अन्यथा यह माना जायेगा कि कोई भी व्यक्ति उपरोक्त भूमि में कोई दावा, हक, स्वामित्व, कब्जा या किसी प्रकार का अन्य कोई सम्बन्ध नही रखता और मेरा मुव्वकिल उक्त अराजी के तबादले से सम्बन्धित अग्रिम सभी कार्यवाही करेगा।

दिनांक : 26.03.2025

विनय कुमार सैनी
एडवोकेट,
द्वितीय तल, म0 नं0–285, सैक्टर–14,
गुरूग्राम – 122001
Mobile : 9810203697
E-mail : svkggn@yahoo.com

हुड्डा व अन्य को मिली जमानत रद करने की ईडी की मांग को हाईकोर्ट ने खारिज किया

पंचकूला। पंचकूला के औद्योगिक प्लाट आवंटन मामले में आरोपित हरियाणा के पूर्व मुख्यमंत्री भूपेंद्र सिंह हुड्डा व अन्य को मिली जमानत रद्द करने की प्रवर्तन निदेशालय (इडी) की मांग को हाई कोर्ट ने खारिज कर दिया है। हाई कोर्ट के इस आदेश से हुड्डा को एक बड़ी राहत मिली है। इडी ने द्वारा दायर याचिका में पंचकूला इडी कोर्ट के मार्च 2021 के उस आदेश को रद्द करने की मांग की गई है, जिसके तहत हुड्डा को नियमित जमानत दी गई थी। उनके अनुसार जमानत के लिए तय शर्त की सही पालना नहीं की गई।हाई कोर्ट के समक्ष अपनी याचिका में इडी ने हुड्डा व अन्य की जमानत को इस आधार पर रद्द करने की मांग की है कि हुड्डा को जमानत देने का आदेश रिकार्ड के तथ्यों और दस्तावेजों को अनदेखा कर पारित किया गया।

गवाहों, सबूतों को प्रभावित कर सकते हैं हुड्डा : याचिका

याचिका के अनुसार विशेष अदालत पंचकूला ने आरोपित हुड्डा को जमानत देने में गंभीर त्रुटि की है। केवल इस आधार पर कि वह जांच में शामिल हुए थे और जांच एजेंसी द्वारा पीएमएलए अधिनियम की धारा 19 को लागू कर गिरफ्तार नहीं किया गया, इस पर उन्हें जमानत दे दी गई। विशेष अदालत इस तथ्य को देखने में विफल रही कि हुड्डा एक प्रभावशाली व्यक्ति हैं। ऐसे में गवाहों व सबूतों को प्रभावित करने की क्षमता रखते हैं। इसके अलावा हुड्डा के भागने की भी आशंका है।इस मामले में इडी ने हुड्डा, कुछ नौकरशाहों और उन सभी आवंटियों के खिलाफ मामला दर्ज किया था, जिन्हें हुड्डा के सीएम रहते औद्योगिक भूखंड दिए गए थे। यह मामला हरियाणा के पंचकूला में 14 औद्योगिक भूखंडों के आवंटन से संबंधित है। आवेदन प्राप्त होने की अंतिम तिथि के बाद पात्रता मानदंड में गलत तरीके से बदलाव किया गया।

साल-दर-साल बढ़ती गरीबी विकास के दावों पर तमाचा: सैलजा

चंडीगढ़। भाजपा सरकार विकास के बड़े-बड़े छूटे दावे करती हैं यह बात सांसद सैलजा ने कहा कि हरियाणा विधानसभा में कांग्रेस विधायकों की ओर से सरकार से बीपीएल परिवारों के बारे में सवाल पूछा था। जवाब में सरकार ने जो बताया है, उस में बीजेपी की पोल खुल गई, सरकार ने बताया कि 2020-21 में बीपीएल राशन कार्ड की संख्या 11 लाख 9 हजार 865 थी जबकि लाभार्थियों की संख्या 52 लाख 40 हजार 111 थी। इसी प्रकार 2021-22 में राशन कार्ड की संख्या बढ़कर 11 लाख 21 हजार 656 जबकि लाभार्थियों की संख्या 49 लाख 9 हजार 594 थी।

मार्केट कमेटी जुई (जिला भिवानी)

आम सूचना

सर्व-साधारण को सूचित किया जाता है कि नई अनाज मण्डी जुई में खड़े/गिरे 15 पेड़ों की नीलामी खुली बोली द्वारा दिनांक 01.04.2025 को 2:00 बजे कार्यालय मार्केट कमेटी जुई में की जाएगी। इच्छुक बोलीदाता रूपये 10000/- धरोहर राशि दिनांक 01.04.2025 को सुबह 10:00 से 12:00 बजे तक कार्यालय मार्केट कमेटी जुई में जमा करवा कर खुली बोली में भाग ले सकता है। बोली की शर्तें व पेडो को किसी भी कार्यदिवस पर कार्यालय मार्केट कमेटी, जुई में आकर देख सकते है।

प्रशासक
मार्केट कमेटी, जुई।

सचिव एवं कार्यकारी अधिकारी,
मार्केट कमेटी, जुई।

नीलामी सूचना

सर्व साधारण को सूचित किया जाता है कि रोहतक आगार के अधीन बस स्टैण्ड महम की पुरानी कंडम ईमारत / भवन को ध्वस्त करने उपरान्त पुराने सामान को बेचने के लिए आम सार्वजनिक नीलामी दिनांक 27.03.2025 को सुबह 10:00 बजे होनी निश्चित हुई थी लेकिन प्रशासनिक कारण की वजह से रद्द कर दी गई है अब महम बस स्टैण्ड कंडम के लिए पुनः नीलामी दिनांक 02.04.2025 को सुबह 11:00 बजे बस स्टैण्ड रोहतक परिसर में होनी निश्चित हुई है।

पीआरडीएच-1119/11/616/2025/33328/88/6 दि. 26.03.2025

हरियाणा लोक सेवा आयोग

बेज नं. 1-10, ब्लॉक-बी, सेक्टर-4, पंचकूला

घोषणा

विज्ञापन दिनांक 17.03.2025 की निरंतरता में, यह उन उम्मीदवारों की सूचना के लिए है जो असिस्टेंट प्रोफैसर (कॉलेज कैडर) (विज्ञा. सं. 57/2024) के तहत म्यूजिक (इंस्ट्रयूमेंटल) विषय में उच्चतर शिक्षा विभाग हरियाणा में आवेदन कर चुके हैं कि आयोग ने उक्त पदों हेतु कुशलता परीक्षा को पुनः निर्धारित किया है। कुशलता परीक्षा अब 11.04.2025 से 12.04.2025 तक आयोजित की जाएगी। अन्य नियम व शर्तें यथावत रहेंगी।

दिनांक : 26.03.2025

हस्ता/- सचिव
हरियाणा लोक सेवा आयोग
पंचकूला

संवाद-1156/13/309/2025/33330/88/6 दि. 26.03.25

नीलामी सूचना

सर्व साधाराण को सूचित किया जाता है कि दिनांक 19.03.2025 को जिला कारागार रोहतक के बंदियो द्वारा बचाई गई रोटियों सब्जी तथा दाल को उठाने के लिए ठेके पर देने हेतू ई आक्शन के माध्यम से बोली करवाई जाएगी जिसके लिए आप अपना आवेदन eauction.gov.in पर जाकर कर दिनांक 27.03.2025 से दिनांक 01.04.2025 कर सकते है। टैंडर के सम्बंध मे कोई भी बोली दाता ई आक्शन पर जाकर उपरोक्त टैण्डर को एक वर्ष 03.04.2025 से 02.04.2026 तक ले सकते है।

टैंडर की शर्ते निम्नलिखित है।

1. स्वीकृति ठेकेदार को बची हुई रोटियो व दाल सब्जी सप्ताह मे दो बार जरूर उठानी होंगी।
2. स्वीकृति ठेकेदार की अवधि एक वर्ष के लिए होगी।
3. नीलामी मे भाग लेने के लिए बोलीदाता को 50000 (पचास हजार रूप्ये) धरोहर राशि जमा करवानी होगी।
4. यदि स्वीकृत ठेकेदार उपरोक्त शर्तों को तोड़ता है तो इसकी धरोहर राशि जब्त करके ठेके को समाप्त कर दिया जाएगा।
5. अधीक्षक जिला कारागार रोहतक के पास बोली स्वीकृत एवं अस्वीकृत करने का अधिकार होगा व इस कार्य मे उत्पन्न किसी भी प्रकार के विवाद का निपटारा स्थानीय न्यायालय में होगा।
6. ठेकेदार जेल के अन्दर किसी भी बंदी से किसी प्रकार का लेनदेन या व्यवहार नही करेगा और ना ही किसी प्रकार का ऐसा कार्य करेगा जो जेल नियमों के विरूद्ध हो। ऐसा करने पर उसे नियमो के अनुसार दण्डित किया जा सकता है।
7. रोटी व दाल सब्जी उठाने के लिए स्वीकृति ठेकेदार को अपने वाहन का प्रयोग करना पड़ेगा।

पीआरडीएच-1277/11/80/2025/33314/88/6 दि. 26.03.2025

केंद्रीय मंत्री भूपेंद्र यादव के पिता कदम सिंह की रस्म पगड़ी पर जमालपुर पहुंचे जेपी नड्डा

चंडीगढ़/गुरुग्राम। केंद्रीय मंत्री भूपेंद्र यादव के पिता कदम सिंह की रस्म पगड़ी पर बुधवार को गांव जमालपुर में भाजपा के राष्ट्रीय अध्यक्ष जेपी नड्डा, आरएसएस के सह सरकार्यवाह अरुण कुमार, भाजपा के प्रदेश अध्यक्ष पंडित मोहन लाल बड़ौली सहित अनेक राजनीतिक, सामाजिक हस्तियां पहुंची। भाजपा के राष्ट्रीय अध्यक्ष जेपी नड्डा, आरएसएस के सह सरकार्यवाह अरूण कुमार और भाजपा प्रदेश अध्यक्ष मोहन लाल बड़ौली ने केंद्रीय मंत्री भूपेंद्र यादव के पिता की पुण्य आत्मा की शांति

के लिए भगवान से प्रार्थना की और परिवार से मिल कर अपनी संवेदनाएं व्यक्त की। राष्ट्रीय अध्यक्ष जेपी नड्डा ने कदम सिंह यादव को नमन किया और कहा कि कदम सिंह पुण्य आत्मा थे। नड्डा ने कहा कि कदम सिंह यादव जीवन भर समाज से जुड़कर समाज हित के काम करते रहे। वहीं आरएसएस के सह सरकार्यवाह अरुण कुमार ने भी कदम सिंह यादव को नमन किया।

चिराग योजना के तहत प्राइवेट स्कूल नहीं दे रहे दाखिला : चौटाला

चंडीगढ़। बुधवार को बजट सत्र के दसवें दिन सत्र के दौरान इनेलो विधायक अर्जुन चौटाला ने सरकार द्वारा गरीब बच्चों के लिए प्राइवेट स्कूलों में चिराग योजना पर ध्यानाकर्षण प्रस्ताव पर बोलते हुए कहा कि शिक्षा निदेशालय की ओर से सभी जिला शिक्षा अधिकारियों को हिदायतें जारी की गई हैं कि एक लाख 80 हजार रुपये सालाना तक आय वाले गरीब बच्चों को चिराग योजना के तहत फीस माफी का लाभ दिया जाए। बावजूद इसके प्राइवेट स्कूल बच्चों को दाखिला देने में आनाकानी कर रहे हैं।

निदेशक ने सुनी सफाई कर्मियों के मन की बात

चंडीगढ़। हरियाणा कृषि विभाग में निदेशक आरएस सोलंकी ने पंचकूला स्थित मुख्यालय में बतौर सफाई कर्मी और चौकीदार, माली काम करने वाले सभी कर्मियों स्वेच्छा से बुलाकर उनकी समस्याए सुनी और निवारण का आश्वासन दिया। सभी को मान सम्मान देने पर सभी कर्मियों ने अधिकारी सोलंकी व अन्य का आभार जताते हुए उनके सामने आए दिन आने वाली समस्याओं, अपनी मांगों के बारे में विस्तार से चर्चा की।

कॉलेज खोलने की घोषणा की थी : ढांड़ा

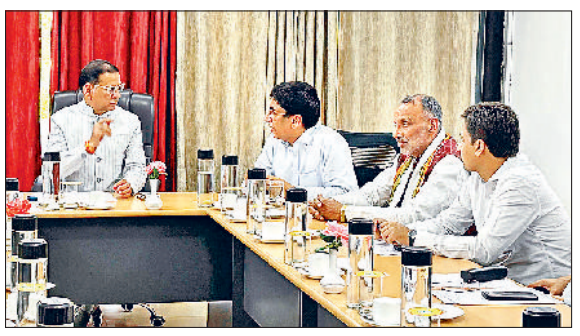
चंडीगढ़। शिक्षा मंत्री महीपाल ढांडा ने कहा कि बरोदा विधानसभा के गांव भैंसवाल कलां और बरोदा में मुख्यमंत्री ने राजकीय महाविद्यालय खोलने की घोषणा की थी, न कि राजकीय महिला महाविद्यालय की। दोनों महाविद्यालय चल रहे हैं। भैंसवाल कलां कॉलेज का निर्माण उच्चतर शिक्षा विभाग के नाम भूमि हस्तान्तरित होने के उपरांत प्रारम्भ होगा।

अनाज का उठान और सबको समय पर राशन मिलना चाहिए : राजेश नागर

हरिभूमि ब्यूरो ▶▶| चंडीगढ़

हरियाणा के खाद्य एवं पूर्ति मंत्री राजेश नागर ने विभाग के संबद्ध अधिकारियों के साथ विशेष बैठक की। उन्होंने अधिकारियों को निर्देश दिए कि रबी की फसल का समयबद्ध ढंग से उठान एवं उनके खरीद की तैयारियां जल्द से जल्द पूरी कर ली जाए।

इसके अलावा उन्होंने राशन आपूर्ति में भी जनता को किसी भी प्रकार की परेशानी न आने देने के निर्देश दिए। मंत्री राजेश नागर ने अधिकारियों से कहा कि वह गोदाम में गेहूं के वजन में आने वाली शिकायतों को तुरंत प्रभाव से दूर करें और यह भी तय करें कि गेहूं और बाजरा पूरी तरह से सूखा कर



ही राशन डिपो तक पहुंचे। उन्होंने अधिकारियों को निर्देश दिए कि वह ऐसी व्यवस्था बनाएं कि राशन मिलने के बाद उपभोक्ता के मोबाइल पर मैसेज या ओटीपी आए जैसे कि एलपीजी और बैंक के ट्रांजैक्शन के समय आते हैं। उन्होंने कहा कि किसी राशन डिपो की सप्लाई रोकनी पड़े तो उसके नजदीकी डिपो को उसकी सप्लाई दी जाए। इसके अलावा उन्होंने किसी भी डिपो को दो से ज्यादा सप्लाई न देने के भी निर्देश दिए। उन्होंने कहा कि जिन जिन डिपो को मंजूरी दी जानी है, उन पर जल्द निर्णय करें।

Government of Haryana/ हरियाणा सरकार

Office of District Food Civil Supplies and Consumer Affairs Controller, Jhajjar
कार्यालय जिला खाद्य नागरिक आपूर्ति एवं उपभोक्ता मामले नियन्त्रक, झज्जर

श्रम व ढुलाई एवं परिवहन कार्य हेतु टैण्डर सूचना

सर्वसाधारण को सूचित किया जाता है कि वर्ष 2025-26 के रबी व खरीफ सीजन के लिए झज्जर जिले की श्रम व ढुलाई के कार्य हेतु MLC Bhaproda (Hafed) व परिवहन के कार्य हेतु MTC Badli, MTC Patoda, MTC Asauda के लिए श्रम व ढुलाई तथा परिवहन ठेकेदारों के लिए ऑनलाईन टैण्डर https://etenders.hry.nic.in पर पुनः आमंत्रित किए जाने हैं। उपरोक्त निविदाएं निम्न प्रकार से नीचे वर्णित निर्धारित तिथि समय व स्थान पर आमंत्रित है:-

क्र सं.	कार्य का नाम	Release/Calling of E-Tender@ 09:00 AM	Closing Date of E-Tender@ 11:00 AM	Opening of Financial Bid and Negotiation & Finalization	Opening of Fincncial Bid, and Negotiation & Finalizaton	टैण्डर का स्थान
1.	श्रम व ढुलाई MLC Bhaproda (Hafed)	26.03.2025	01.04.2025	01.04.2025	As per decision of DLTC	कॉन्फ्रेन्स हॉल प्रथम तल लघु सचिवालय, झज्जर
2.	(परिवहन) MTC Badli MTC Patoda MTC Asauda	26.03.2025	01.04.2025	01.04.2025	As per decision of DLTC	कॉन्फ्रेन्स हॉल प्रथम तल लघु सचिवालय, झज्जर

हस्ता/-(अशोक कुमार)
जिला खाद्य नागरिक आपूर्ति एवं उपभोक्ता
मामले नियत्रंक, झज्जर

पीआरडीएच 1042/11/102/2025/33296/88/6 दि. 26.03.2025

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय)

जन सूचना

सर्वसाधारण को सूचित किया जाता है कि सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार के द्वारा राजपत्र में प्रकाशित प्रयोक्ता शुल्क अधिसूचना संख्या 2892 (अ) दिनांक 24.06.2022 के नियमानुसार तथा सक्षम प्राधिकारी द्वारा अनुमोदनोपरान्त हरियाणा राज्य में राष्ट्रीय राजमार्ग संख्या–152डी के कि.मी. 0.000 से कि.मी. 227.020 (लम्बाई 227.020 कि.मी.) के उपयोग हेतु 16 शुल्क प्लाजा (1) पबनावा (जिला कुरूक्षेत्र), (2) चन्दलाना/कौल (जिला कैथल), (3) मोहना (जिला कैथल), (4) खेड़ी शर्फ अली (जिला करनाल), (5) बाहरी (जिला करनाल), (6) जामनी (जिला जीन्द), (7) अमरावली खेड़ा (जिला जीन्द), (8) चाबरी (जिला जीन्द), (9) किलाजफरगढ़ (जिला जीन्द), (10) बैंसी (जिला रोहतक), (11) खरखड़ा (जिला रोहतक), (12) खेरड़ी (जिला रोहतक), (13) दादरी (जिला चरखी दादरी), (14) बूचावास (जिला महेन्द्रगढ़), (15) भालखी (जिला महेन्द्रगढ़) एवं (16) जाट गुवाना (जिला महेन्द्रगढ़) पर संशोधित दरें दिनांक **01.04.2025** से लागू होगी जिसे नीचे दिये गये QR Code पर स्केन कर देखा जा सकता है।

राजमार्ग खण्ड पर बहुयात्राओं हेतु पास निम्नलिखित दरों पर जारी किए जाएगें, अर्थात्

संदेय राशि	अनुमत्य एकतरफा यात्राओं की अधिकतम संख्या	वैधता अवधि
एक तरफा यात्रा के लिए शुल्क का डेढ़ गुना*	दो	भुगतान के समय से चौबीस घंटे
पचास एकल यात्राओं के लिए भुगतान योग्य शुल्क की राशि का दो–तिहाई	पचास	भुगतान के समय से एक माह

*बशर्ते कि वापसी यात्रा करते समय प्रयोक्ता एक ही शुल्क प्लाजा से प्रवेश और निकास करता है।

परियोजना निदेशक
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, पी.आई.यू–भिवानी

सड़कें ही नहीं, राष्ट्र का निर्माण भी

प्रपत्र-ए
सार्वजनिक सूचना

(नियमन 6 के तहत दिवालियापन और भारतीय बैंगक्रप्सी बोर्ड (कार्पोरेट व्यक्तियों हेतु दिवालियापन रेजोल्यूशन प्रक्रिया) नियमनों 2016)

एमएम बिल्डटेक प्राईवेट लिमिटेड के क्रेडिटर्स के ध्यानार्थ
सम्बन्धित विवरण

1.	कार्पोरेट कर्जदार का नाम	एम2एम बिल्डटेक प्राईवेट लिमिटेड
2.	कार्पोरेट कर्जदार के समावेशन की तिथि	19/09/2012
3.	कर्जदार किसी प्राधिकारी के तहत समावेशित / पंजीकृत किया गया है	आरओसी दिल्ली
4.	कार्पोरेट पहचान संख्या / सीमित देनदारी कार्पोरेट कर्जदार की पहचान संख्या	U70109DL2012PTC242480
5.	कार्पोरेट कर्जदार के पंजीकृत कार्यालय और मुख्य कार्यालय (यदि कोई है) का पता	**पंजीकृत कार्यालय :** मकान नं. जी-3/193-194, प्रथम तल, सेक्टर-16, रोहिणी, सेक्टर-5, नार्थ वेस्ट दिल्ली-110085 **मुख्य कार्यालय :** 39-जी, पॉकेट ए-1, मयूर विहार फेज-III, नई दिल्ली-110096 **शाखा कार्यालय :** फ्रैंड्स कॉलोनी, भू-तल, निकट औगेक्स सिटी गेट, राजन टावर, रोहतक, हरियाणा, भारत-124001
6.	कार्पोरेट कर्जदार के सम्बन्ध में दिवालियापन की प्रारम्भिक तिथि	24/03/2025 (ऑर्डर की प्रति 25.03.2025 को प्राप्त हुई)
7.	दिवालियापन रेजोल्यूशन प्रक्रिया के बंद होने की अनुमानित तिथि	20/09/2025
8.	अंतरिम रेजोल्यूशन प्रोफैशनल के रूप में कार्य करने वाले दिवालियापन प्रोफैशनल का नाम और पंजीकरण सं.	अखिल आहूजा **IBBI/IPA-001/IP-P-02072/2020-2021/13213**
9.	बोर्ड के साथ पंजीकरण अनुसार अंतरिम रेजोल्यूशन प्रोफैशनल का पता और ई-मेल	मार्वेट रिस्ट्रक्चरिंग सेवाएं एलएलपी एस-376, पंचशीला पार्क, नई दिल्ली-110017 **caakhilahuja@gmail.com**
10.	अंतरिम रेजोल्यूशनल प्रोफैशनल के साथ संचार हेतु उपयोग किया जाने वाला पता और ई-मेल	मार्वेट रिस्ट्रक्चरिंग सेवाएं एलएलपी एस-376, पंचशीला पार्क, नई दिल्ली-110017 **cirp.m2m@gmail.com**
11.	दावा जमा करने की अन्तिम तिथि	**07/04/2025**
12.	अंतरिम रेजोल्यूशनल प्रोफैशनल द्वारा निर्धारित धारा 21 की उपधारा (6ए) की धारा थी के तहत कर्जदार की श्रेणियां, यदि कोई है,	रियल एस्टेट परियोजना के तहत अलॉटी
13.	कर्जदाता की श्रेणी में अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए आईडेंटीफाइड दिवालियापन प्रोफैशनल के नाम (प्रत्येक श्रेणी हेतु तीन नाम)	1. गुंजन अरोड़ा 2. राजकुमार सोनी 3. उमा गर्ग
14.	(ए) सम्बन्धित प्रपत्र और (बी) अधिकृति प्रतिनिधियों का विवरण पर उपलब्ध है :	वेबलिंक https://ibbi.gov.in/en/home/downloads भौतिक पता : 1. गुंजन अरोड़ा IBBI/IPA-003/N-00404/2021-2022/14056 पता : मकान नं.-82, ब्लॉक-एच, सेक्टर-10, डीएलएफ, फरीदाबाद, हरियाणा-121006 2. राज कुमार सोनी IBBI/IPA-002/IP-N01219/2022-2023/14136 पता : 127, द्वितीय तल, आईपी कॉलोनी, सेक्टर-30-33, गेट नं. 3, इन्द्रप्रस्थ कॉलोनी, फरीदाबाद, हरियाणा-121003 3. उमा गर्ग IBBI/IPA-001/IP-P-02088/2020-2021/13256 पता: 29, भू-तल, हाउसिंग बोर्ड सोसायटी, फाजिलपुर रोड, निकट एलडिको मैंशन्स, सेक्टर-48, गुड़गांव, हरियाणा-122018

एतद् द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अभिकरण, नई दिल्ली ने एम2एम बिल्डटेक प्राईवेट लिमिटेड पर एक कार्पोरेट दिवालियापन रेजोल्यूशन प्रक्रिया प्रारम्भ करने का 24.03.2025 को आदेश दिया।

एम2एम बिल्डटेक प्राईवेट लिमिटेड का एतद द्वारा अपना दावा साक्ष्य सहित 07.04.2025 को या पहले अंतरिम रेजोल्यूशन प्रोफैशनल के पास एंट्री सं. 10 के सामने उपरोक्त वर्णित पते पर जमा करने का आह्वान किया जाता है।

वित्तीय कर्जदार अपना दावा साक्ष्य सहित केवल इलैक्ट्रोनिक साधनों से प्रस्तुत करेंगे। अन्य सभी कर्जदार अपने दावे साक्ष्य सहित व्यक्तिगत रूप से, डाक द्वारा अथवा इलैक्ट्रोनिक साधनों द्वारा प्रस्तुत कर सकते हैं।

एक श्रेणी से सम्बन्धित वित्तीय कर्जदार एंट्री सं. 12 के आधार पर सूचीबद्ध के अनुसार एंट्री सं. 13 में सूचीबद्ध तीन दिवालियापन प्रोफैशनल्स में से अधिकृत प्रतिनिधि का विकल्प प्रस्तुत कर सकते हैं जो श्रेणी के अधिकृत प्रतिनिधि के रूप में रियल एस्टेट प्रोजैक्ट्स में प्रपत्र सीए के तहत कार्य करेंगे।

दावे के गलत अथवा भ्रामक साक्ष्य जमा करने पर दण्ड के पात्र होंगे।

हस्ता/-
अखिल आहूजा
अंतरिम रेजोल्यूशन प्रोफैशनल
एम2एम बिल्डटेक प्राईवेट लिमिटेड
IBBI/IPA-001/IP-P-02072/2020-2021/13213
असाइनमेंट हेतु प्राधिकरण 31.12.2025 तक वैध है
पता : मार्वेट रिस्ट्रक्चरिंग सेवाएं एलएलपी
एस-376, पंचशीला पार्क, पंचशील एंक्लेव, दक्षिण दिल्ली, नई दिल्ली-110017

स्थान : नई दिल्ली
दिनांक : 27.03.2025

LSG wary of Sunrisers Hyderabad's ultra-aggressive batting approach

HYDERABAD: Having lost their opening clash, Rishabh Pant's Lucknow Super Giants will be wary of Sunrisers Hyderabad's ultra-aggressive approach with the bat when the two teams face off in the Indian Premier League here on Thursday.

Last year's runner-up SRH picked up from where they had left off in the opening clash to nearly break the record of the highest total in the IPL, handing the Rajasthan Royals a crushing defeat by 44 runs.

The huge win also propelled SRH to the top of the points table for having the best net run rate and given their all-round firepower, the Pat Cummins-led side would want to maintain their dominance in the competition. SRH went hammer and tongs against RR with their new recruit Ishan Kishan smacking a century and the other big guns firing as usual to make 286/6 in their last outing here at the Rajiv Gandhi International Cricket Stadium in Uppal.

Such batting approach could be terrifying for the opponents and SRH's remarkable consistency makes them the most feared batting unit in the IPL circuit.

The addition of Kishan to the mix of SRH's premier weapons in Abhishek Sharma, Travis Head and Heinrich Klaasen is another masterstroke. To top it off, Nitish Kumar Reddy too struck his runs at more than 200 against Rajasthan Royals.

Kishan appeared to be a man on a mission as he struck his maiden century in the IPL after being let go by Mumbai Indians, smashing six sixes and 11 fours in his 47-ball 106 not out. In such circumstances, LSG will be required to have clear bowling plans as the smallest of error is proving costly in the IPL, which has already witnessed a new record being made — 119 sixes have been struck in the first five matches.

On their part, LSG, who lost to Delhi Capitals by one wicket in a thrilling finish showed a similar approach with the bat but they were guilty of losing their way in the middle overs, which proved to be costly.

LSG lost six wickets and added only 76 runs in their last eight overs against Delhi Capitals and despite early wickets, they could not withstand the onslaught by the lower-order as Ashutosh Sharma's 66 not out handed his side a win.

LSG's new skipper Pant had a forgettable game of sorts in his first outing with the team, falling for a six-ball duck during their batting slide and he also missed a regulation stumping when DC needed six off the final over with one wicket in hand.

Nicholas Pooran was magnificent in his strokeplay but the tone was set by Mitchell Marsh — playing in this IPL only as a specialist batter — with his stunning attack on the DC bowlers.

While LSG would feel they did not do too many things wrong in the clash against DC, they would know a better show with the ball will be paramount against SRH who have been severe on all opponents.

---

punjab national bank
...the name you can BANK upon!

Branch Samrala (Chandigarh Road Ludhiana) Ph: 01628-506960
SOL I.D 065710 E-mail: bo065710@pnb.co.in

Public Notice For Break Open Locker

Be it known to all public at large that the following locker holder mentioned below has failed to make payment of their overdue locker rent despite several notices and reminders given by the bank from time to time. Under these circumstances, the bank is constrained to break open such locker and hence it is hereby informed that the said locker will be broken on or after 26.06.2025 by the bank as per the banking rules and regulation in case the respective locker holder fail to make payment of overdue rent of locker. If anyone has claim/objection in respect to this said locker should contact the locker department of PNB BO: Samrala Chandigarh Road Samrala on or before 26.06.2025. the details of the locker to be break open is as under

1. Sukhninder Kaur W/o Sukhpal Singh, Amount rent due Rs. 12609.30, Locker no-AD00008M1, Address- village Jullah Majra P.O. Samrala Punjab
2. Mr. Mohinder Singh S/o Sarwan Singh, Amount rent due Rs. 16549.50, Locker no-AA88, Address- VPO Bijlipur Samrala Punjab
3. Mrs NarinderKaur and Gurratan Pal Singh, Amount rent due Rs. 11593.50. Locker no- AD00079M1, Address- L.No 79 near civil hospital Samrala Punjab.

Date: 25-03-2025, Samrala — Branch Manager

बैंक ऑफ़ बड़ौदा Bank of Baroda — GNDU BRANCH, AMRITSAR

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the **Authorised Officer** of **Bank of Baroda**, under the Securitisation and Reconstruction of the Financial Assets and Enforcement of the Security Interest Act, 2002 (SARFAESI) and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest Enforcement Rules, 2002, issued a demand notice to borrowers / guarantors on the date mentioned here under, calling upon the borrowers / guarantors to repay the amount mentioned in the respective demand notice within 60 days from the date of the notice.

The borrowers / guarantors having failed to repay the amount, notice is hereby given to the borrowers / guarantors and the public in general that the undersigned has taken possession of property described herein below in the exercise of powers conferred on him under Section (4) of Section 13 of the Act read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned against account.

The borrowers / guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of **Bank of Baroda,** for the amount mentioned herein below besides interest and other charges thereon. **The borrower's attention is invited to provisions of the Section 13(8) of the Act, in respect of time available, to redeem the Secured Assets.**

Name of the NPA Account	Date of the Demand notice	Date of the Possession	Amount Outstanding
(i) M/s Ben 10 Clothing through its **Proprietor** Mrs Nirmal Rani W/o Sh Surinder Kumar C/o: Shop no. 13, Circle No. 109, Gol Market, Putlighar, Amritsar Punjab 143001 **(ii) Mrs Nirmal Rani** W/o Sh Surinder Kumar **(Proprietor M/s Ben 10 Clothing),** House no. 2611 Gali no. 1, Putlighar, Amritsar 1 Punjab 143001 and **Guarantor** Mr. Pawan Kumar S/o Sh. Surinder Kumar, House no. 2611, Gali no. 1, Putlighar, Amritsar, Punjab 143001	06-11-2024	26-03-2025	**Rs. 30,29,750/69** as on 30-06-2024 + Interest, other charges w.e.f. 01-06-2024 and less recovery if any, till date affected

Description of the Immovable Property : Equitable mortgage of Property no. 13 measuring 22 sq. yards bearing Khasra no. 491 Min, situated at Wakia Rakba Amritsar, Urban Circle No. 109, Putlighar, Tehsil and District Amritsar, in the name of Smt. Nirmal Rani W/o Sh. Surinder Kumar vide Vasika no. 14555, Bahi no. 1, Jilad no. 11748, Page no. 5455 dated 09-01-2013 and bounded as East : Road, West : Property of Pawan Kumar, North : Doctor, South : Sonu

Date : 26-03-2025 — Place : Amritsar — Sd/- Authorised Officer

---

PUBLIC NOTICE

This is to be put to notice that on behalf of my client Aadhar Housing Finance Ltd. (AHFL) following Public Notice for loss of original document may be publish by the company/owner in loan case of Mewa Lal/Sunita.

"Sunita W/o Mewa Lal is the owner in possession of Property/ Plot No .40 measuring 3 M - 12 sq fts (828 Sq.fts) situated in Thind Enclave, Village Kot Sadik, Jalandhar comprised in Khasra No.10//19 vide Sale deed No. 2023-24\183\1\2938 dt. 15-06-2023. The previous chain document i.e. Original sale deed no.1628 dt. 31-05-2017 has been lost/missing & is not traceable and owner is intending to lodge/register DDR/Lost information report in respect to loss of above said document to police. If any concern, Bank or any person having any claim, objection related to the above transactions/document and any objection regarding mortgage of said property with AHFL, he/she may raise objection to AHFL, SCO No.5-6, PUDA Complex, Ladowali Road, Jalandhar, within 7 days from the date of publication, failing which no claim will be entertained later by AHFL."

Note: The above said fact and notice has been drafted under the specific instructions of (AHFL) and our office/undersigned does not authenticate/ substantiate any of contents mentioned above.

Akhil Chopra, (Advocate) Jalandhar, Contact: 94177-41030

CHANDIGARH HOUSING BOARD
(A Chandigarh Administration Undertaking)
8, JAN MARG, SECTOR 9-D, CHANDIGARH

PUBLIC NOTICE

Before Secretary, CHB Exercising the Powers of the Estate Officer, UT Chandigarh

Subject: Mutation /Transfer of ownership right in respect of Dwelling Unit No. **1748-2 (Second Floor) of MIG-III Category,** in Sector **39-B**, Chandigarh on the basis of Sale Deed in the name of **SMT.KARAMJEET KAUR KHATRA W/O SH.BALJEET SINGH KHATRA & SH.BALJEET SINGH KHATRA S/O SH.UJJAGAR SINGH** from the name of allottee/transferee **SMT.RAMA RANI D/O SH.DEV PARKASH KAPOOR SELF AND GPA HOLDER OF SH.DEV PARKASH KAPUR S/O SH.HARI CHAND KAPUR.**

It is hereby notified for the information of the general public and all concerned the Dwelling Unit No **1748-2 (Second Floor) of MIG-III Category** in Sector **39-B**, Chandigarh stands in the name of allottee/transferee **SMT.RAMA RANI D/O SH.DEV PARKASH KAPOOR & SH.DEV PARKASH KAPUR S/O SH.HARI CHAND KAPUR.** Now, **SMT.RAMA RANI D/O SH.DEV PARKASH KAPOOR SELF AND GPA HOLDER OF SH.DEV PARKASH KAPUR S/O SH.HARI CHAND KAPUR** has sold the above said dwelling unit to **SMT.KARAMJEET KAUR KHATRA W/O SH.BALJEET SINGH KHATRA & SH.BALJEET SINGH KHATRA S/O SH.UJJAGAR SINGH** vide Sale Deed Executed and registered in office of Sub-Registrar Chandigarh **12.03.2025. SMT.KARAMJEET KAUR KHATRA W/O SH.BALJEET SINGH KHATRA & SH.BALJEET SINGH KHATRA S/O SH.UJJAGAR SINGH** has requested this office for transfer the above said dwelling unit in their names on the basis of sale deed

If any body has any objection upon the mutation of the said property in favour of applicant, he/she/they may submit the objection in writing to the undersigned within 21 days of the publication of this notice, failing which the ownership of the said dwelling unit shall be transferred in favour of above said claimant(s).

Secretary
Chandigarh Housing Board, Chandigarh

CHANDIGARH HOUSING BOARD
(A Chandigarh Administration Undertaking)
8, JAN MARG, SECTOR 9-D, CHANDIGARH

PUBLIC NOTICE

Before Secretary, CHB Exercising the Powers of the Estate Officer, UT Chandigarh

Subject: Mutation Transfer of ownership right in respect of Dwelling Unit No. 462-1 (First Floor) of Category-HIG-II in Sector 45-A, Chandigarh on the basis of Sale Deed in the names of **MRS.SAROJ PRABHA WIO SH.ASHOK KUMAR & MR.NITESH KUMAR S/O SH.ASHOK KUMAR** from the names of allottee/transferee **MRS.RENU SAINI W/O SH.PARVEEN SAINI.**

It is hereby notified for 462-1(First Floor) of Category-HIG-II in Sector 45-A. Chandigarh stands in the name of allottee/transferee **MRS.RENU SAINI W/O SH.PARVEEN SAINI.** Now, **MRS.RENU SAINI W/O SH.PARVEEN SAINI** has sold the above said dwelling unit to **MRS.SAROJ PRABHA W/O SH.ASHOK KUMAR & MR.NITESH KUMAR S/O SH.ASHOK KUMAR** vide Sale Deed Executed and registered in office of Sub-Registrar Chandigarh on **06.03.2025. MRS.SAROJ PRABHA W/O SH.ASHOK KUMAR & MR.NITESH KUMAR S/O SH.ASHOK KUMAR** have requested this office for transfer the above said dwelling unit in their names on the basis of sale deed.

If any body has any objection upon the mutation of the said property in favour of applicants, he/she/they may submit the objection in writing to the undersigned within 21days of the publication of this notice failing which the ownership of the said dwelling unit shall be transferred in favour of above said claimant(s).

Secretary
Chandigarh Housing Board, Chandigarh

CHANDIGARH HOUSING BOARD
(A Chandigarh Administration Undertaking)
8, JAN MARG, SECTOR 9-D, CHANDIGARH

PUBLIC NOTICE

Before Secretary, CHB Exercising the Powers of the Estate Officer, UT Chandigarh

Subject: Mutation /Transfer of ownership right in respect of Dwelling Unit No. **3158-1 (First Floor) of MIG-II Category** in Sector **44-D**, Chandigarh on the basis of Sale Deed in the name of **SMT.KAMLA DEVI W/O SH.RAM KUMAR** from the name of allottee **MRS.GURPREET GILL D/O SH.BALWANT SINGH BAJWA,W/O SH.PARAMJIT SINGH GILL.**

It is hereby notified for the information of the general public and all concerned that the Dwelling Unit No. **3158-1(First Floor) of MIG-II Category** in Sector **44-D**, Chandigarh stands in the name of allottee/transferee **MRS.GURPREET GILL D/O SH.BALWANT SINGH BAJWA.** Now, **MRS.GURPREET GILL D/O SH.BALWANT SINGH BAJWA, W/O SH.PARAMJIT SINGH GILL** has sold the above said dwelling unit to **SMT.KAMLA DEVI W/O SH.RAM KUMAR** vide Sale Deed Executed and registered in office of Sub-Registrar Chandigarh on **10.03.2025. SMT.KAMLA DEVI W/O SH.RAM KUMAR** has requested this office for transfer the above said dwelling unit in his name on the basis of sale deed

If any body has any objection upon the mutation of the said property in favour of applicant, he/she/they may submit the objection in writing to the undersigned within 21 days of the publication of this notice, failing which, the ownership of the said dwelling unit shall be transferred in favour of above said claimant(s)

Secretary
Chandigarh Housing Board, Chandigarh

CHANDIGARH HOUSING BOARD
(A Chandigarh Administration Undertaking)
8, JAN MARG, SECTOR 9-D, CHANDIGARH

PUBLIC NOTICE

Before Secretary, CHB Exercising the Powers of the Estate Officer, UT Chandigarh

Subject: Mutation/Transfer of ownership right in respect of Dwelling Unit No. **2087-1 (First Floor) of MIG (L) Category** in Sector **45-C,** Chandigarh on the basis of Sale Deed in the name of **SMT.RENU PAHUJA W/O SH.NAVEEN KUMAR PAHUJA** from the name of allottee/transferee **SMT.VINOD MAINI W/O SH.TEJINDER KUMAR MAINI.**

It is hereby notified for the information of the general public and all concerned that the Dwelling Unit No. **2087-1 (First Floor) of MIG(L) Category** in Sector **45-C,** Chandigarh stands in the name of allottee/transferee **SMT.VINOD MAINI W/O SH.TEJINDER KUMAR MAINI.** Now **SMT.VINOD MAINI W/O SH.TEJINDER KUMAR MAINI** has sold the above said dwelling unit to **SMT.RENU PAHUJA W/O SH.NAVEEN KUMAR PAHUJA** vide Sale Deed Executed and registered in office of Sub-Registrar Chandigarh on **07.03.2025 SMT.RENU PAHUJA W/O SH.NAVEEN KUMAR PAHUJA** have requested this office for transfer the above said dwelling unit in her name on the basis of sale deed.

If any body has any objection upon the mutation of the said property in favour of applicant, he/she/they may submit the objection in writing to the undersigned within 21 days of the publication of this notice failing which, the ownership of the said dwelling unit shall be transferred in favour of above said claimant(s).

Secretary
Chandigarh Housing Board, Chandigarh

PUBLIC NOTICE

This is to inform and seek objection, If any, from general public that our client **Piramal Housing Finance Ltd., Plot No. SCO 100, Sec-17, Jagdhari (Yamuna Nagar), 135003** had sanctioned loan aginst property to **M/s Madhuri Nahal w/o Arvinder Singh against property Shop No-1 Star City near Chandigarh University Gate No-2, Gharuan, Kharar-140413**, That Sale Deed No. bearing Vasika No. 12000 LR. Dt. 12-02-2021, registered in the O/o Sub. Registrar, Kharar, executed by **Surender Singh S/o Sh Dalip Singh in favour of Shri. Rajesh Kumar S/o Mohan Lal** of the above mentioned property was lost. That a **DDR No. 266818/2025 dt 13-03-2025** had been lodged in Police Station, New Delhi regarding the lost of the Sale Deed & Vasika No. 12000 LR. dt. :12-02-2021 in respect of the same has been executed.

That in case any person having any claim, right, title or interest in the above said property in any manner whatsoever by way of sale, gift, lease, inheritance, exchange, mortgage, charge lien, trust, possession, easement, attachment or otherwise howsoever, small bring the same to the notice of the under signed in writing with supporting documents /evidence within a period of 15 days from the date of this notice failing which such claim if any, shall be considered to be waived, abandoned and it shall be presumed that no person has any claim of any nature in respect of the above said lands and any subsequent claim shall not bind our clients or their successors /nominee/assignees in any manner whatsoever.

Ankur Rishi, Advocate
RISHI ASSOCIATES
Advocates & Legal Consultants,
SCO No. 87, 1st Floor, Royal Estate, Lohgarh,Zirakpur, Distt. : SAS Nagar, Punjab Ph.: 98140-58484 & 99141-38484

CHANDIGARH HOUSING BOARD
(A Chandigarh Administration Undertaking)
8, JAN MARG, SECTOR 9-D, CHANDIGARH

PUBLIC NOTICE

It is hereby notified for the General Public that the following person(s) have applied for Permission for the Sale/Purchase of Dwelling Unit in his/her/their names under Regulation of the Chandigarh Housing Board (Allotment, Management and Sale of Tenements) Regulations 1979:-

Sr. No.	NAME OF THE PURCHASER SH/SMT/MS	NAME OF THE SELLER SH/SMT/MS	D.U. NO.	CAT.	SECTOR
1	SH. MAHAL SINGH S/O SH. JARNAIL SINGH	SH. TANUJ MAHAJAN S/O LATE SH. JANAK RAJ	3365-1	LIG	40-D CHANDIGARH

In case anybody has any objection for the Sale/Purchase in respect of above said dwelling Unit he/she may submit the objection, if any, in writing within 21 days of the publication of this notice before the undersigned alongwith documentary evidence, if any.

Secretary
Chandigarh Housing Board, Chandigarh

VASTU HOUSING FINANCE CORPORATION LTD
VASTU HOUSING FINANCE
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra.
CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in therespective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the date mentioned below.

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount metioned as below and interest thereon, costs etc.

S N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Neeraj Soni, Dharmendra, Deepmala Kumari, Sakuntla HL0000000141937	12-Dec-24 Rs.160354 as on 09-Dec-24	Property adm 05 Marlas i. e. 150 sq. yds., Comprised in Khewat/Khata No. 452/467, Mustail no. 25, Killa No. 15/2 (5-4), 15/3 (0-16) Totalling 06 Kanal out of which its area adm 5/120th share i.e. 05 Marlas i. e. 150 sq. yds., Situated at Mauja- Khori Kalan, Tauru, Teushil-Tauru, District-Nuh, Haryana-122105.. North : Road 11 Feet Wide, South : House of Pappu, East : House of Jaggi Sarpanch, West : House of Raman Devi	Symbolic Possession Taken on 24-Mar-25

Date : 27.03.2025 — Place : Nuh — Authorised officer, Vastu Housing Finance Corporation Ltd

---

NORTHERN RAILWAY

e-TENDERING

OPEN TENDER NOTICE No. NIT-68/UMB-2024-25, DATED: 26.03.2025

Open tenders through e-tendering are invited on & behalf of President of India by Sr. Divisional Engineer/Coordination, Northern Railway, Ambala from the willing contractors for following work upto **15.00 hrs.** on the date of closing, shown against the work and will be opened thereafter:-

S. No.	Name of Work	Approx. Cost (Rs.)	Bid Security (Rs.)	Period of Completion	Date of closing & opening
1	Rubberised surface at LC No. 97-B, 99-B, 5-C, 8-C, 12-C, 22-B, 36-C, 37-C, 51-C, 55-C on DUI-JHL-HSR route in the section of SSE/P. Way/UKN under ADEN/PTA.	84,58,769/-	1,69,200/-	04 Months	17.04.2025
2	Supply of 30000 Cum 65mm gauge machine crushed stone ballast for BG Track duly stacked and loaded into rail borne trucks/BOB's in the ballast depot at Dhansu on Jakhal-Hisar section under ADEN/Track/Ambala.	3,44,73,000/-	3,22,400/-	06 Months	17.04.2025
3	Gradient verification of yards and section using LIDAR survey technology. (RPJ-BTI-SGNR).	45,77,325/-	91,600/-	02 Months	17.04.2025
4	(1) CTR (S) 3.077 Tkm of Loop lines (289.526 - 290.707, 306.992 - 307.965 & 306.993 - 307.916), of the existing 52kg 72UTS SH rails laid on ST/WOODEN/CST-9 sleepers (1340 nos./km) M+4 density with 60kg 90UTS SH rails laid on PSC, ST/WOODEN/CST-9 sleepers 1660 nos./km, (2) TRR (S) 1.603 Tkms (23.281 - 23.705, 31.36-31.74, 31.493 - 31.896, 31.501 - 31.852 & 48.294 - 48.339) of existing 90R,72UTS(S) to 52kg 90UTS(S), (3) TSR (S) 1.756 Tkms (289.676-290.604 & 289.561 - 290.389) of the existing PSC 52kg (1340 nos./km) M+4 with PSC 60kg (1540 nos./km) M+7 (4) TRR (P) 11.928 Tkms (267 - 270.25, 270.54 - 272.96, 275 - 278.32, 308.06 -311) in the section of DEN-IV/UMB (5) Provision of one hook placement of half goods rake at Goods siding at Bassi Pathana Station (BSPN).	2,68,72,258/-	2,84,400/-	12 Months	17.04.2025
5	Provision of Boxing ring with open shed at Railway Stadium in Rail Vihar, Ambala Cantt.	45,08,288/-	90,200/-	04 Months	17.04.2025

1. Tenderers are required to upload scanned copies of all related eligibility documents including PAN/TIN/GST as per conditions. **2.** The required Bid Security will be acceptable On-line payment through Net Banking/or Payment Gateway payment only. **3.** Tenderers should have Class-III Digital Signature Certificate to participate in e-Tendering of works tenders. **4.** For detail, please log on IREPS website **www. ireps.gov.in**. **5.** GST will be levied as per GST Act. 2017. **937/2025**

SERVING CUSTOMERS WITH A SMILE

ਗਰੇਟਰ ਲੁਧਿਆਣਾ ਏਰੀਆ ਵਿਕਾਸ ਅਥਾਰਟੀ, ਲੁਧਿਆਣਾ

ਗਮਾਡਾ ਕੈਂਪਲੈਕਸ, ਰਾਜਗੁਰੂ ਨਗਰ, ਫਿਰੋਜਪੁਰ ਰੋਡ, ਲੁਧਿਆਣਾ।

ਜਨਤਕ ਸੂਚਨਾ

ਮਕਾਨ ਨੰਬਰ ਐਲ.ਆਈ.ਜੀ. 918 ਸੈਕਟਰ 32 ਸਮਰਾਲਾ ਰੋਡ, ਲੁਧਿਆਣਾ ਦੀ ਫੀ-ਅਲਾਟਮੈਂਟ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 3208 ਮਿਤੀ 23-04-2001 ਰਾਹੀਂ ਸ੍ਰੀਮਤੀ ਚਾਦਨੀ ਦੇਵੀ ਪਤਨੀ ਸ੍ਰੀ ਸ਼ਿਵ ਕੁਮਾਰ ਗੁਪਤਾ ਵਾਸੀ ਮਕਾਨ ਨੰਬਰ ਐਲ.ਆਈ.ਜੀ. 918 ਸੈਕਟਰ 32 ਸਮਰਾਲਾ ਰੋਡ, ਲੁਧਿਆਣਾ ਦੇ ਨਾਮ ਤੇ ਕੀਤੀ ਗਈ ਸੀ। ਅਲਾਟੀ ਦੀ ਮੌਤ ਮਿਤੀ 27-09-2014 ਨੂੰ ਹੋ ਚੁੱਕੀ ਹੈ। ਮ੍ਰਿਤਕ ਅਲਾਟੀ ਦੇ ਵਾਰਸਾਂ ਦਾ ਕੁਰਸੀਨਾਮਾ ਮਿਉਂਸਪਲ ਕਾਰਪੋਰੇਸ਼ਨ, ਲੁਧਿਆਣਾ ਵਾਰਡ ਨੰਬਰ 18 ਦੇ ਕੌਂਸਲਰ ਸ੍ਰੀ ਅਨਿਲ ਭਰਦਵਾਜ ਵੱਲੋਂ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਤਸਦੀਕ ਕੀਤਾ ਗਿਆ ਹੈ।

1. ਰਜਨੀ ਅਗਰਵਾਲ (ਪੁੱਤਰੀ)
2. ਨੀਰਜ ਗੁਪਤਾ (ਪੁੱਤਰ)

ਇਥੇ ਇਹ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮ੍ਰਿਤਕ ਅਲਾਟੀ ਸ੍ਰੀਮਤੀ ਚਾਦਨੀ ਦੇਵੀ ਦੀਆਂ ਉਕਤ ਵਾਰਸਾਂ ਵਿੱਚੋਂ ਸ੍ਰੀ ਨੀਰਜ ਗੁਪਤਾ (ਪੁੱਤਰ) ਨੂੰ ਬੇਦਖਲ ਕੀਤਾ ਹੋਇਆ ਹੈ।

ਮ੍ਰਿਤਕ ਦੇ ਵਾਰਸ ਸ੍ਰੀਮਤੀ ਰਜਨੀ ਅਗਰਵਾਲ (ਪੁੱਤਰੀ) ਵੱਲੋਂ ਵਾਰਸ ਹੋਣ ਦੇ ਬਿਹਾਫ ਤੇ ਇਸ ਮਕਾਨ ਦੀ ਮਾਲਕੀ ਆਪਣੇ ਨਾਮ ਤਬਦੀਲ ਕਰਨ ਲਈ ਲੋੜੀਦੇ ਦਸਤਾਵੇਜ ਪੇਸ਼ ਕੀਤੇ ਹਨ ਅਤੇ ਕੇਸ ਇਸ ਦਫਤਰ ਵਿਖੇ ਵਿਚਾਰ ਅਧੀਨ ਹੈ।

ਉਕਤ ਮਕਾਨ ਦੀ ਮਲਕੀਅਤ ਤਬਦੀਲ ਕਰਨ ਤੋ ਪਹਿਲਾਂ ਪਬਲਿਕ ਤੋਂ ਇਤਰਾਜ਼ ਮੰਗਣ ਲਈ ਇਸ ਜਨਤਕ ਸੂਚਨਾ ਰਾਹੀਂ ਆਮ ਪਬਲਿਕ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਜੇਕਰ ਕਿਸੇ ਵਿਅਕਤੀ ਨੂੰ ਇਸ ਮਲਕੀਤੀ ਤਬਦੀਲੀ ਸਬੰਧੀ ਕੋਈ ਇਤਰਾਜ਼ ਹੋਵੇ ਤਾਂ ਉਹ ਅਪਣਾ ਇਤਰਾਜ਼ 15 ਦਿਨਾਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਲਿਖਤੀ ਤੌਰ ਤੇ ਇਸ ਦਫਤਰ ਵਿਖੇ ਪੇਸ਼ ਕਰ ਸਕਦਾ ਹੈ। ਇਸ ਨਿਸ਼ਚਿਤ ਮਿਤੀ ਤੋਂ ਬਾਅਦ ਪ੍ਰਾਪਤ ਇਤਰਾਜ਼ ਤੇ ਕੋਈ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਜਾਵੇਗੀ ਅਤੇ ਇਸ ਮਕਾਨ ਨੰਬਰ ਐਲ.ਆਈ.ਜੀ. 918 ਸੈਕਟਰ 32 ਸਮਰਾਲਾ ਰੋਡ, ਲੁਧਿਆਣਾ ਦੀ ਮਲਕੀਅਤ ਰਜਨੀ ਅਗਰਵਾਲ (ਪੁੱਤਰੀ) ਦੇ ਨਾਮ ਤਬਦੀਲ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ।

ਮਿਲਖ ਅਫਸਰ
ਗਲਾਡਾ, ਲੁਧਿਆਣਾ।

AU SMALL FINANCE BANK LIMITED
(A SCHEDULED COMMERCIAL BANK)
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(I)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:

Name of Borrower/Co-Borrower/ Mortgagor/Guarantor / Loan A/c No.	13(2) Notice Date & Amount	Description of Mortgaged Property	Date of Possession Taken
(A/c No.) L9001060118207221 P S Handicraft Through It'S Proprietor Parminder Singh (Borrower), Parminder Singh (Co-Borrower), Darshan Singh (Co-Borrower), Lakhwinder Kaur (Co-Borrower)	**10-Jan-25 Rs. 2494289/- Rs. Twenty-Four Lac Ninety-Four Thousand Two Hundred Eighty-Nine Only 9-Jan-25**	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Measuring 4 Kanal 11 Marla As per Transfer Deed No 2485 dated 29-07-2019 Comprised in Khasra No 25//12/2 Min (-4),25//12/2 Min (1-18),25//12/2 Min (0-5),25//12/2 Min (1-18),25//12/2 Min (0-11),25//19(0-8),25//19 Min (0-3),25//19 Min (1-16),25//19 Min (0-17),25//19(1-0),25//19 Min (3-14),Khewat No 51/47,52/48,Lhatauni No 90,91,92,93,94,95,96,97,98,99,100 Situated at Village Chhauni Kalan.H.B No 348,Teh & Distt.Hoshiarpur ,Punjab , Bounded As East - Street , West - House Of Inder Singh , North - Parminder Singh House , South - Balveer Singh House **Property Measuring 4 Kanal 11 Marla**	**21-Mar-25**
(A/c No.) L9001060120282662 Jass Auto Work (Borrower), Balkar Singh (Co-Borrower), Smt.Gurmeet Kaur (Co-Borrower), Gurdev Singh (Guarantor)	**13-Dec-24 Rs. 1000118/- Rs. Ten Lac One Hundred Eighteen Only 11-Dec-24**	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Sisueted At-Khasra No 364(3-6, 365(4-11) 366(4-0,Plot Of Balkar,Hb No 50 Khata No 214 467,367 49 872 2 1 0 6 873 2 1 8 1 2 874 2 2 7 Kitte 7,Dhakansu Kalan,Dist-Patiala,Punjab **Admeasuring 1400 Square Feet**	**21-Mar-25**
(A/c No.) L9001060721484152 Rajinder Singh (Borrower), Smt.Gursav Kaur (Co-Borrower),	**11-Oct-24 Rs. 1302101/- Rs. Thirteen Lac Two Thousand One Hundred One Only 10-Oct-24**	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At-9 Marla Kh No 221// 38/ 0-3, 39/0-3, 40/0-3, Reg. no. 2019-20/85/1/641 Dt. 22-7-2019, Village- Aspal Kalan, Teshil . Dhanaula Distt- Barnala, Punjab **Admeasuring 9 Marla**	**24-Mar-25**
(A/c No.) L9001060116236110 Jatinder Singh (Borrower), Smt.Rupinder Kaur (Co-Borrower)	**8-Nov-24 Rs. 567009/- Rs. Five Lac Sixty-Seven Thousand Nine Only 7-Nov-24**	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Plot 0-2.1/3 Marla Having Khewat No 881/1205,Khasra No 181//6/3-0,15/2/6-4,182//10/2/1-14,11/2/4-12,20/2/5-0 Total 20 Kanal 10 Marla To The Extent Of 7/1025 Share I.E 0-2.24/30 Marla Situated At Mata Gujri Colony , Near Chathhe Sekhwan Road Sunam-B,Teh Sunam,Distt.Sangrur As Per Sale Deed No 3330 Dated 09-01-2017 , Bounded As East - Vacant Plot 20' , West - Street Wide 20' , North - Vacant Plot Side 37'4.1/2" , South - Vacant Plot Side 37'4.1/2" **Property Measuring 20 Kanal 10 Marla To The Extenet Of 7/1025 Share I.E 0-2.24/30 Marla**	**24-Mar-25**
(A/c No.) L9001060717165761 Harwinder Singh (Borrower), Smt.Sukhwinder Kaur (Co-Borrower)	**8-Nov-24 Rs. 2513616/- Rs. Twenty-Five Lac Thirteen Thousand Six Hundred Sixteen Only 7-Nov-24**	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- Khasra No 255/11/3(1-9) , Khata No 869/769 , Old Radha Swami Satsang Street , Jandawala Road , Tehsil And Dist - Barnala , Punjab **Admeasuring 192.08 Sqyds**	**24-Mar-25**
(A/c No.) L9001060122464681 Chetan Kumar (Borrower), Smt.Shanti (Co-Borrower), Ram Das (Co-Borrower)	**14-Nov-24 Rs. 1264172/- Rs. Twelve Lac Sixty-Four Thousand One Hundred Seventy-Two Only 12-Nov-24**	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- Khasra No 1681/1 2-2 381/18/2 5-17 381/19/2 3-7, Khewat No 1405 Khatouni No 1952 To 1954, Vill & Tehsil Barnala, Punjab **Admeasuring 226.8 Sqyds**	**24-Mar-25**
(A/c No.) L9001060122003820 Sachin Khan (Borrower), Safi Muhanmad (Co-Borrower), Smt.Rani (Co-Borrower), Jahoor Ali (Co-Borrower)	**13-Dec-24 Rs. 376186/- Rs. Three Lac Seventy-Six Thousand One Hundred Eighty-Six Only 11-Dec-24**	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Sisueted At-Khasra No 395 1-09 397 0-4 396 0-16 And Khewat No 880 869,Khatouni No 1220 1199,Vpo Sadoke Nihal Singh Walal,Teh Nihal Singh Walal,Dist-Moga,Punjab **Admeasuring 366.94 Sqyds**	**24-Mar-25**

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said (Act-2002) read with Rule 8 of the said rule on the date mentioned in the above table. "The borrower's attention is Invited to provisions of sub section (8) of section 13 of the Act **read with rule 8 (6), in respect of time available, i.e., 30 days from this intimation,** to redeem the secured assets." The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for the amount and interest thereon mentioned in the above table.

-sd-
Place: Punjab — **Date: 26 MARCH 2025** — **Authorised Officer AU Small Finance Bank Limited**

FORM A
PUBLIC ANNOUN